

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 20 of 2026

Gian Sagar Educational and Charitable Trust

..... Applicant

Versus

Punjab Pollution Control Board

..... Respondents

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8. Proof of Service

45

Date: 25/05/2026

Place: Patiala



(Er. Navtresh Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala



Naman Kumar
Advocate (D/6574/2023)
Law Office of Apar Gupta
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..... Respondents

Short reply by way of affidavit of Er. Navtesh Singla, Environmental Engineer, Regional Office, Patiala in compliance to order dated 25.03.2026.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth

- 1) That briefly submitted the above-mentioned appeal has been filed by Gian Sagar Educational & Charitable Trust, running a Medical College, Dental College and Hospital at Village Ram Nagar, Tehsil Rajpura, District Patiala, Punjab before this Hon'ble Tribunal under section 16 read with section 18 (1) read with sections 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 against the order no.25 dated 22.01.2026 passed by the respondent Punjab Pollution Control Board whereby an Environmental Compensation (EC) of Rs.65,59,875/- has been imposed upon the appellant for violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Bio-Medical Waste Management Rules, 2016.

- 2) That the present reply by way of affidavit is being filed by the deponent in his capacity as Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala in compliance to order dated 25.03.2026. The relevant facts

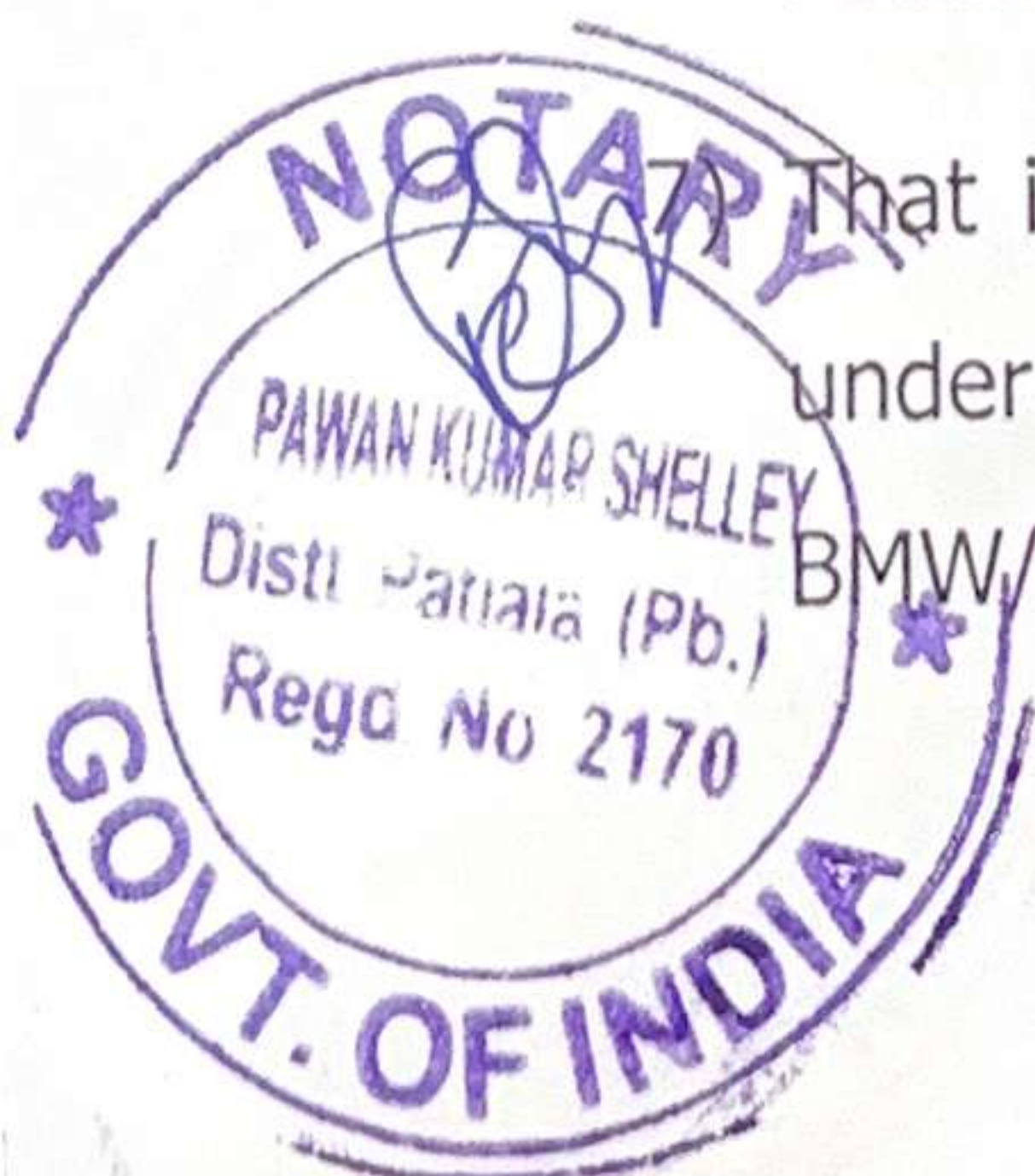


affirmed that the Doc. has been read over & explained in Simple Language to the deponent who seemed to be perfectly fit to understand the contents of the same.

which led to the imposition of Environmental Compensation upon the appellant are mentioned and described in the following paragraphs.

- 3) That the Gian Sagar Educational and Charitable Trust (hospital) i.e. the appellant herein was granted consents to operate by the respondent Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide CTOW/Renewal/PTA/2021/15717176 dated 21.06.2021 and CTOA/Renewal/PTA/2021/15717250 dated 21.06.2021 respectively, both having validity up to 31.03.2025 for operation of a hospital with a capacity of 300 beds & 25 dental chairs, subject to certain conditions as mentioned therein.
- 4) That the hospital was visited by officer of the Board on 14.10.2022 when the hospital was found operating with expanded capacity of 440 beds and 100 dental chairs with effect from 01.09.2022 and was also found to be not complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Bio Medical Waste Management, Rules 2016.
- 5) That the hospital was issued show cause notice for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Bio-Medical Waste Management Rules, 2016 vide letter no. 7588-89 dated 09.12.2022 with an opportunity to submit reply. The hospital submitted reply dated 23.12.2022 to the show cause notice and also applied for obtaining the varied consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for increased capacity of 479 beds & 200 dental chairs on Invest Punjab portal on 07.01.2023, which were returned due to incomplete documents.
- 6) That the Hospital / Health Care Establishment was visited by officer of the Board on 20.03.2023 and was found operating at expanded capacity without obtaining the varied consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

That it is relevant to mention here that the HCE was granted authorization under the Bio-Medical Waste Management Rules, 2016 vide BMW/Fresh/PTA/2023/21566672 dated 30.07.2023 (having validity up to

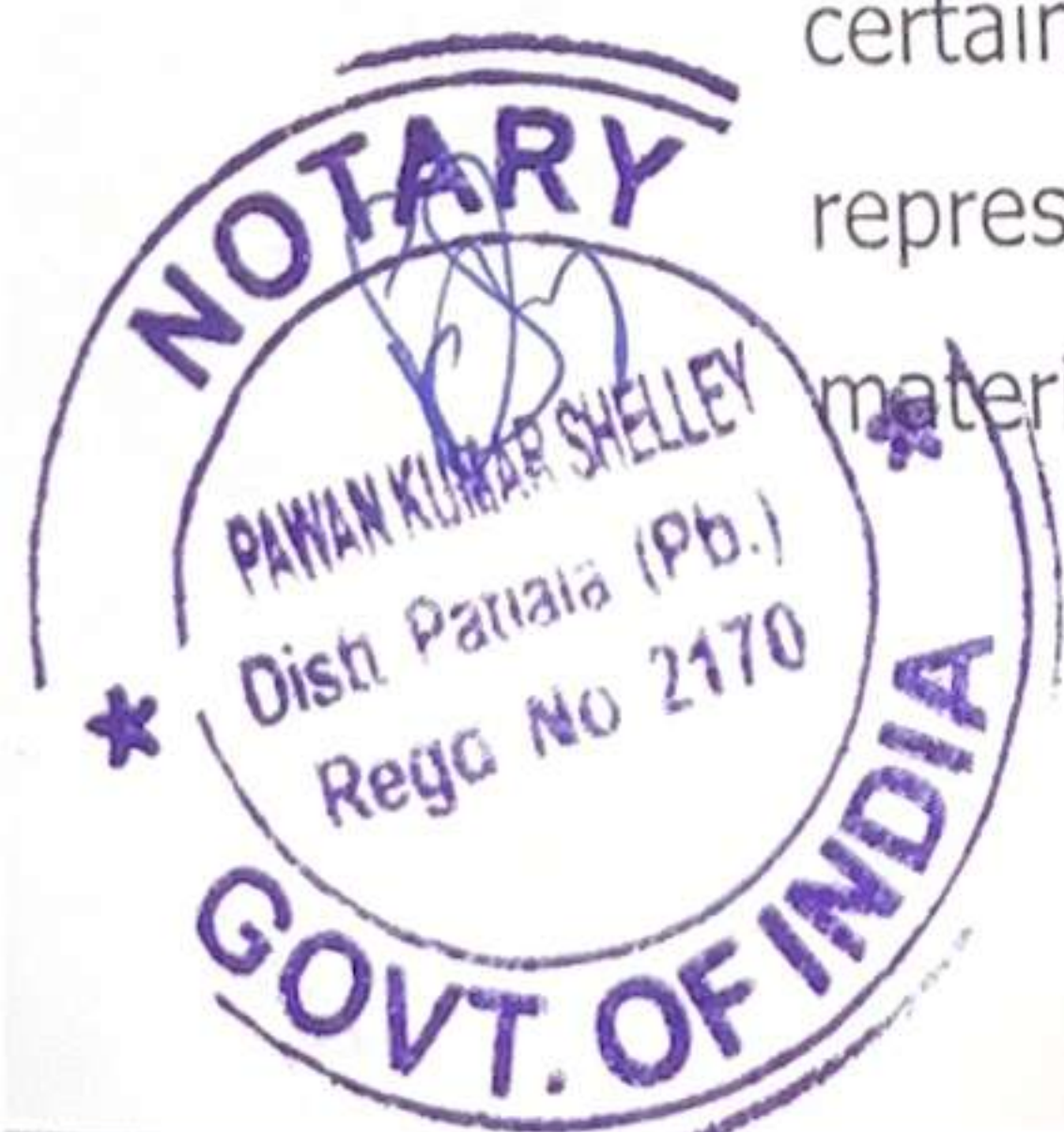


It is stated that the Deponent has been read over & explained in Simple Language to the deponent who seemed to be perfectly fit to understand the same at the time making the statement.

30.08.2025) for generation, collection, storage and disposal of bio-medical waste generated from operation of hospital with 479 beds & 200 dental chairs capacity, subject to the special conditions that the hospital will apply and obtain varied consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 within one month and the hospital shall carry out various CER activities for abatement and control of pollution in coordination with the PPCB.

8) That the respondent Punjab Pollution Control Board has earlier imposed Environmental Compensation amounting to Rs. 1,86,24,000/- for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Rs. 13,20,000/- for violation of the provisions of the Bio Medical Waste Management Rules, 2016 upon Gian Sagar Educational and Charitable Trust (Hospital) in accordance with the methodology and scale of Environmental Compensation evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. Thus, total Environmental Compensation of Rs. (1,86,24,000/- + 13,20,000/-) Rs. 1,99,44,000/- (Rs. One crore ninety-nine lakh forty-four thousand only) was imposed upon Gian Sagar Educational and Charitable Trust (Hospital), Village Ram Nagar, Tehsil Rajpura, District Patiala by passing a detailed order no. 494 dated 11.11.2025. The Gian Sagar Educational and Charitable Trust has filed an appeal no.12 of 2026 before this Hon'ble Tribunal challenging the order no.494 dated 11.11.2025 passed by the Board.

9) That with the issuance of a notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 and directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 4157-59 dated 12.11.2024, the appellant herein was afforded an opportunity of hearing before the Chairman of the Board on 21.11.2024. The hearing fixed for 21.11.2024 was postponed and was held on 27.11.2024. During the course of hearing held on 27.11.2024 certain decisions were taken by the Chairman of the Board after hearing the representative of the Hospital, officers of the Board and considering the material aspects of the case. The proceedings of hearing held on 27.11.2024



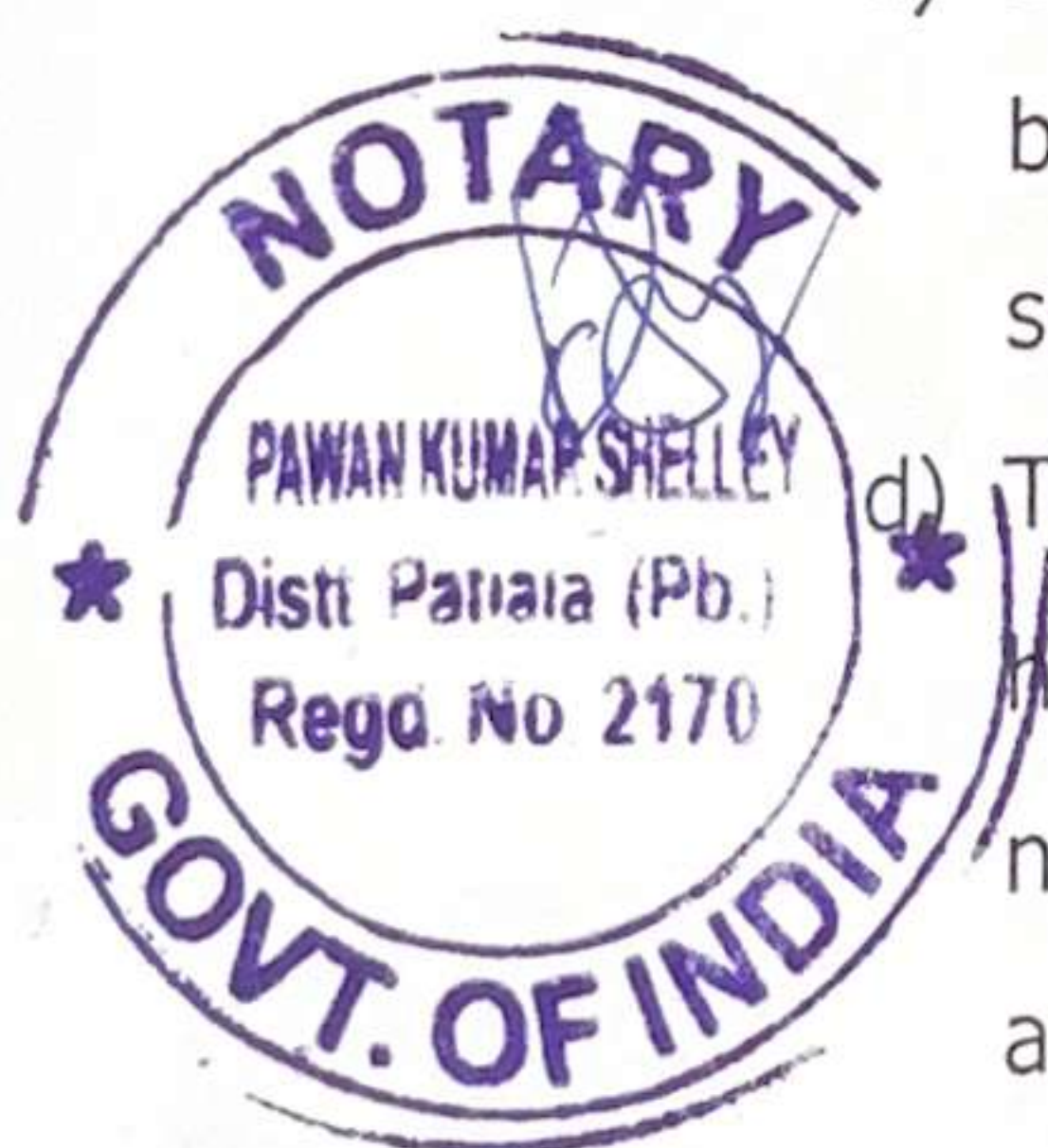
It is certified that the Deponent P.A. has been read over & explained in Simple Language to the deponent, who seemed to be perfectly understood the contents of the same at the time of reading.

were conveyed to Gian Sagar Educational and Charitable Trust vide letter no. 4585-86 dated 09.12.2024 and a copy of the same is enclosed herewith as

Annexure R/1

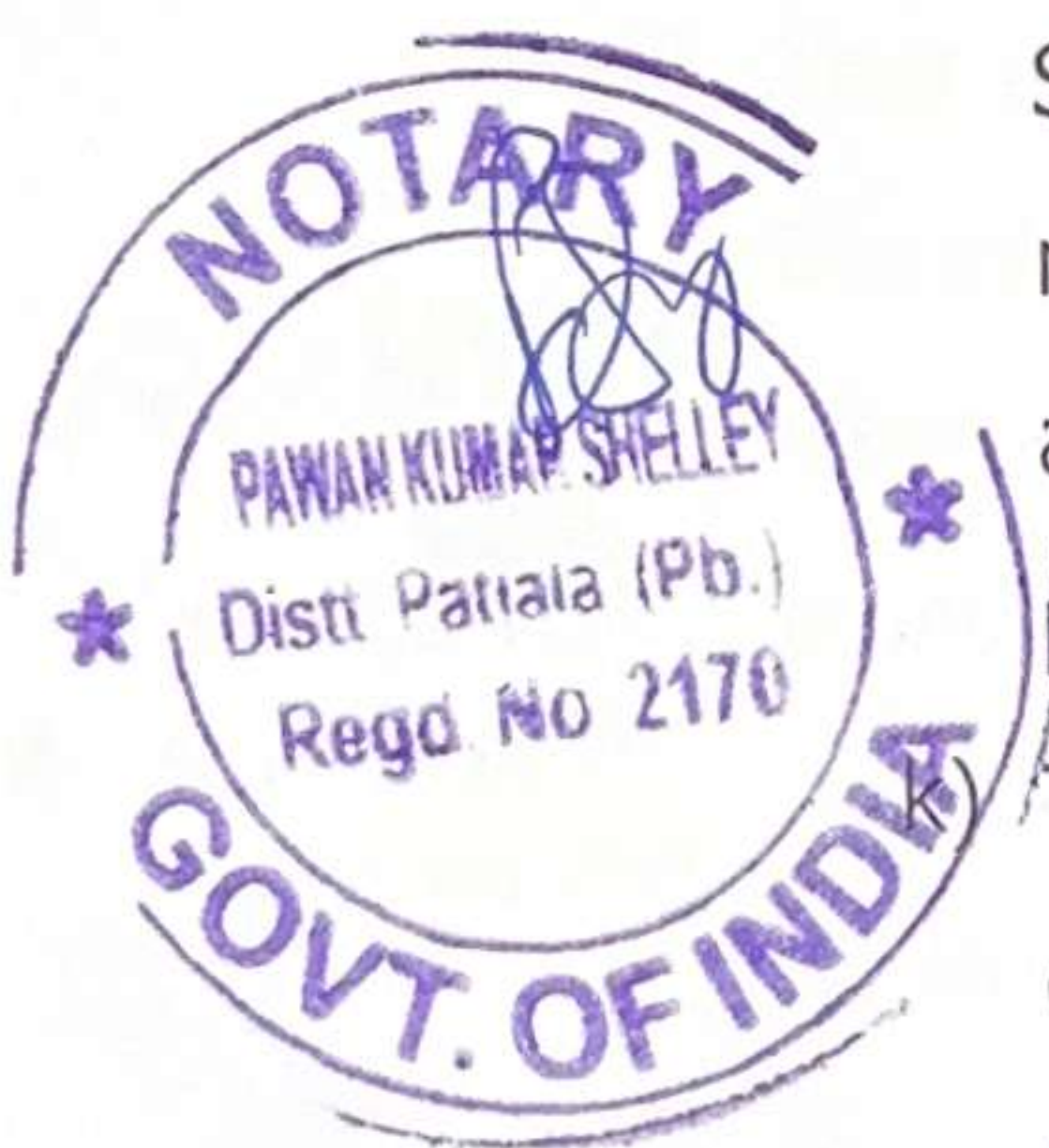
10) That in compliance to the decisions of hearing held on 27.11.2024, a team of the officers of the Board headed by Senior Environmental Engineer, Zonal Office-1, Patiala visited the Gian Sagar Educational and Charitable Trust (Hospital) on 03.02.2025 when Sh. Sachin Sahni Head (F&B) and Sh. Surinder Singh, Project Head were contacted. The observations of the visiting team are mentioned below:

- a) The complex comprises of various components such as Hospital Section with 650 bedded capacity, Laboratory, 10 OTs; Dental College with Chairs; Medical Hospital Accommodation (Boys Hostel 1 no. and Girls Hostel 2 no.); Dental College Accommodation (Boys Hostel 1 no. and Girls Hostel 1 no.); Residences for Doctors, Nursing, Technical Staff (3 BHK, 2 BHK, 1 BHK units).
- b) The representative informed that the domestic effluent from all components of complex is treated in the STP; the STP was inspected and found in operation. However, the condition of the clarifier has not improved & the weir loading was still uneven
- c) During the visit, samples were collected from the inlet, outlet, and both aeration tanks for monitoring purposes. These samples were sent to the HO Water Lab for analysis.
- d) The STP outlet connects to 3 points; one leading to parks/ horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per karnal technology located on backside of the complex.
- e) The HCF has installed a new flow meter at the outlet of STP and the readings on the same was noted as 13270 m³.
- f) The representative was again advised to provide separate energy meter on STP & maintain record the same so that its operational schedule can be ascertained.



Witnessed that the Deponent J.S.P.A. has been read over & explained in Simple Language to the deponent, Excutant.....who seemed to be perfectly fit to understand the same at the time making the same.

- g) The HCF has provided new saplings in the plantation pockets near the backside gate but the tree saplings were of premature growth and the plantation pockets were not cleared of wild vegetation and developed with proper ridges & furrows in place. Further no proper distribution network has been provided for effective utilization of treated effluent into the plantation pockets and the treated effluent is being channelized through an open channel. A sample was also collected from the said open channel carrying treated effluent to the plantation pockets for monitoring purposes and was sent to the HO Water Lab for analysis.
- h) Also, a lot of waste water was found stagnated in the plantation pocket at rear end. The said plantation area was found covered in wild vegetation/ shrubs and required drastic improvement for effective utilization of treated effluent onto the said area. A sample was also collected of the wastewater stagnated in the said plantation pocket and was sent to the HO Water Lab for analysis.
- i) The ETP installed for treatment of liquid waste was found not in operation. The representative informed that due to low occupancy and low generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to the STP. Therefore, due to no flow of effluent at outlet of ETP, sample of the same could not be collected.
- j) The hospital has revamped the ETP installed with the laundry section and the same was found in operation. The representative of the HCF informed that the treated effluent is channelized to the STP. A sample was also collected from the outlet of the ETP for monitoring purposes and was sent to the HO Water Lab for analysis, and the results have been summarized in the note preceding the recommendations.
- k) The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater

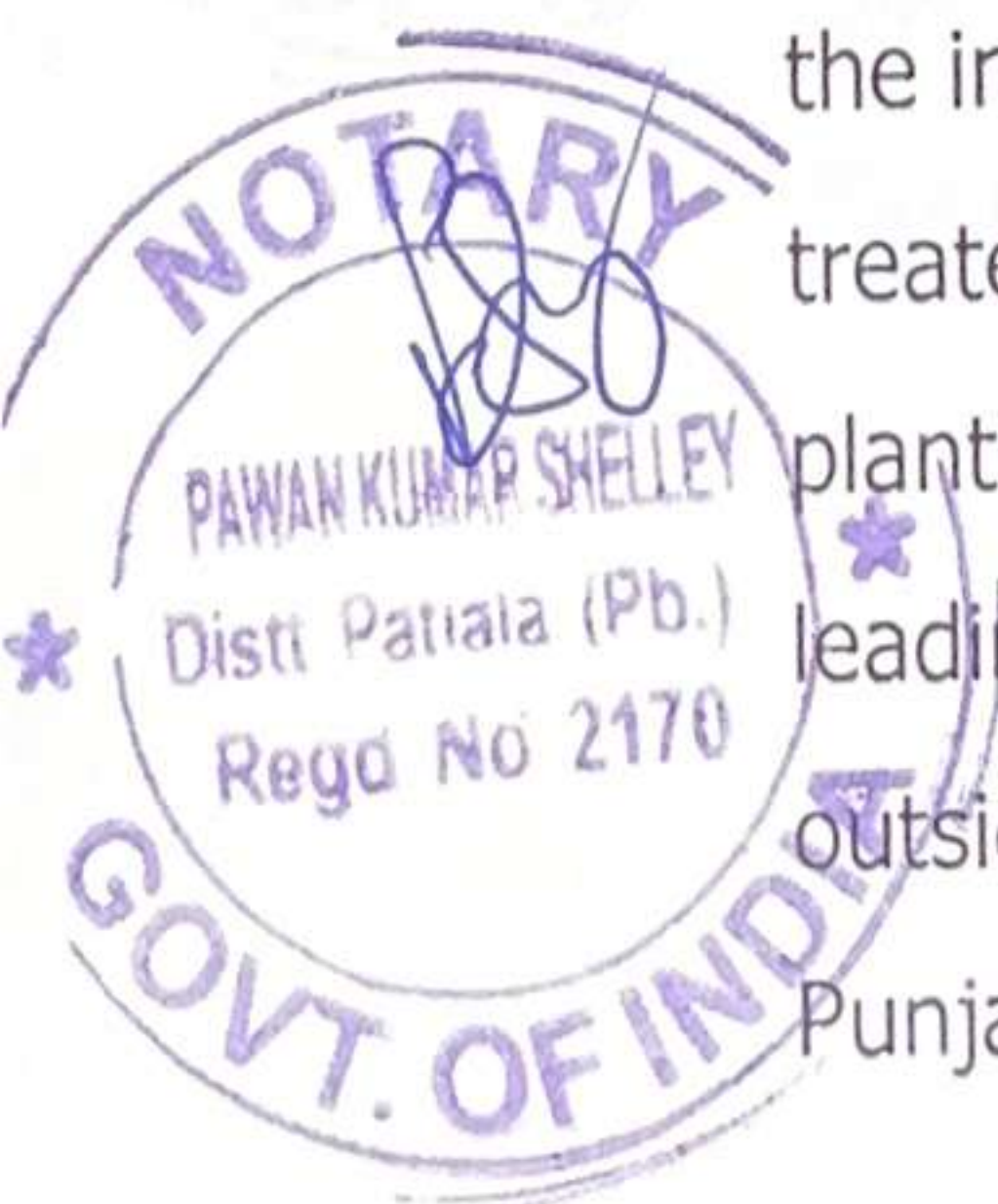


It is certified that the Deponent, P.A. has been read over & explained in Simple Language to the deponent, who seemed to be perfectly fit to understand the same at the time making there of.

from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate. Sample of same wastewater was also collected from the stretch of the said drain leading outside premises into the storm water channels of the highway outside its main gate and was sent to the HO Water Lab for analysis, and the results have been summarized in the note preceding the recommendations.

- l) A huge dump of E-waste was found stored open yard near the laundry section.
- m) The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, and has now provided these rooms with door and lock & key arrangement.
- n) Some Red-colored bags were opened and found that the bottles, gloves & tubings storage bags were stored in un-cut condition.
- o) Also, the huge dump of solid waste observed earlier near the plantation area adjoin the village of cremation ground during visit on, was found cleared. However, it was noticed that the certain portion has been covered with fresh earth in the said area. Upon inspection, it was found that the hospital had buried Bio Medical Waste beneath said fresh earth and traces of ashes depicted that the said waste had been burnt before burying with fresh earth. The representative could not give any explanation regarding this unscientific disposal of bio medical waste.

- 11) That during the conduct of visit on 03.02.2025, samples were collected from the inlet and outlet of STP, both aeration tanks, Outlet of Laundry Section ETP, treated effluent leading to plantation area, stagnated wastewater in the plantation area and from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate. The samples were sent to the Water Laboratory of the Punjab Pollution Control Board at Patiala for analysis. As per the analysis report



It is hereby certified that the Document has been read over & explained in Simple Language to the deponent, the executant who seemed to be perfectly fit to understand the same at the time making thereof.

issued by the Head Office Laboratory vide endorsement no. 6891-93 dated 19.02.2025, the sample collected from outlet of STP was not achieving the prescribed discharge standards with regard to BOD and Bio-Assay parameter, which depicted that the STP is not being operated properly by the Health Care Establishment (HCE). The sample collected from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate was also not achieving the prescribed standards with regard to BOD parameter, which depicted that the Health Care Establishment (HCE) is discharging untreated/partially treated effluent outside the premises. The concentration of low MLSS & MLVSS in the aeration tank of STP also depicted that the STP is not being operated properly by the HCE. A copy of letter no. 6891-93 dated 19.02.2025 containing the analysis report including the garland drain is enclosed as **Annexure R/2**.

12) That the Health Care Establishment of the appellant has failed to apply for obtaining the varied consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as well as fresh authorization under the Bio Medical Waste Management Rules, 2016 for the total beds / chair's capacity of the hospital.

13) That in view of the continuing violations, the appellant Gian Sagar Educational and Charitable Trust (Hospital) was issued notice vide letter no. 387 dated 16.04.2025 to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Bio Medical Waste Management Rules, 2016 with an opportunity of hearing before the Chairman of the Board on 23.04.2025 with proposed directions and one of which was that Environmental Compensation of suitable amount shall be imposed on the hospital for violating the environmental norms. A copy of letter no. 387 dated 16.04.2025 is enclosed as **Annexure R/3**.

14) That Col. A.K. Mishra, Principal, Sh. Vivek Kumar, BME and Sh. Vikas, HR attended the hearing before the then Chairman of the Board on 23.04.2025 on behalf of the appellant and submitted written reply which was taken on record.



Witnessed that the Doc^{mt} was read over & explained in Simple Language to the deponent who seemed to be perfectly fit to understand the contents of the same making them

The representatives of the hospital stated that the hospital has revamped the STP by changing the clarifier. Also, the sand filters and activated carbon filters were replaced and energy meter also installed. The representatives further informed that the plantation area has been cleared of unwanted vegetation and new saplings have been planted. ETP plant has also made operational and storm water channel of highway is cleared and no drainage of hospital water is connected to it. The representatives assured to comply with the biomedical waste guidelines and to obtain varied consents of the Board.

15) That after hearing the representatives of the hospital, officers of the Board and considering the material aspects of the case, the then Chairman of the Board has taken certain decisions and one of the decision was that Environmental Engineer, Regional Office, Patiala shall calculate the Environmental Compensation to be imposed on the hospital for further period i.e. after 27.11.2024 i.e. from last date of hearing due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board. The proceedings of the hearing held on 23.04.2025 were conveyed to Gian Sagar Educational and Charitable Trust vide letter no. 757-59 dated 06.05.2025 and a copy of the same is enclosed herewith as **Annexure R/4**.

16) That it is relevant to brought on record that the Hon'ble Supreme Court of India has considered the Principles of Precaution, Sustainable development and Polluter Pay's and decided to strictly implement the same. The decisions so taken by the Hon'ble Supreme Court of India are summarized herein below:

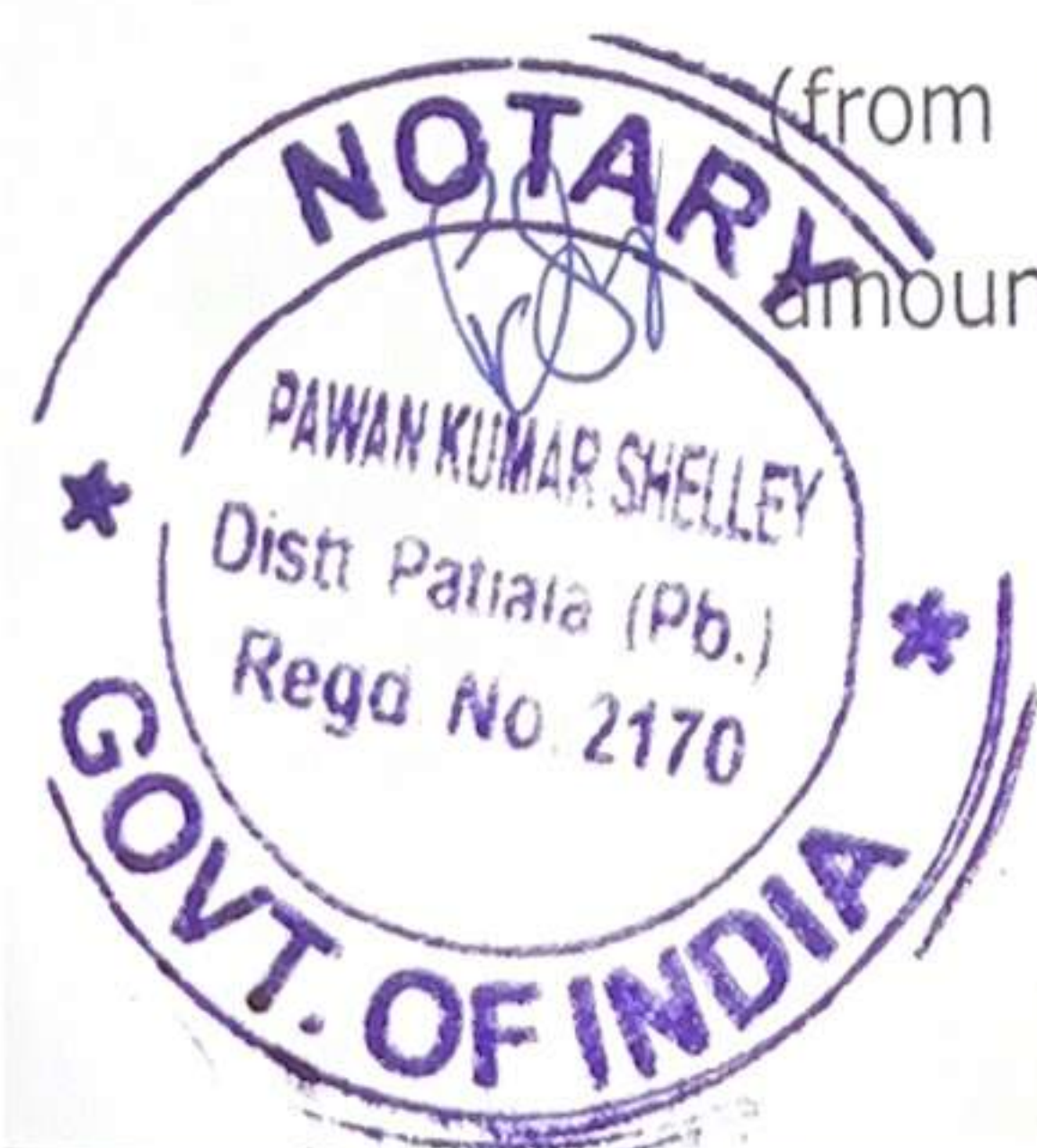
- a) The concept of precautionary principle was considered in M.C Mehta versus Union of India and others and vide judgment dated 11.10.1996 the Hon'ble Supreme Court of India held that the Precautionary Principle has been accepted as a part of the Law of the land.



It is certified that the Document has been read over & explained in Simple Language to the deponent who seemed to be perfectly fit to understand the contents of the same and making there of.

- b) The concept of sustainable development was considered in M.C Mehta versus Union of India and others (1997) 2 SCC 353 and it was decided by the Hon'ble Supreme Court of India that the development is essential for the economy of the country but at the same time the environment and eco systems have to be protected.
- c) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and others v/s Union of India and others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.

17) That in compliance to the above decision of the hearing held on 23.04.2025, the Regional Office, Patiala has calculated the Environmental Compensation for the violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Bio Medical Waste Management Rules, 2016 and the same was referred to EC verification committee constituted by the Board for evaluating the Environmental Compensation to be imposed on defaulting industrial units/ ULBs / HCFs and other establishments. The EC verification committee has considered the case in its meeting held on 20.11.2025 and after due consideration of the matter in consultation with Environmental Engineer, Regional Office, Patiala observed that the hospital falls under large scale red category unit and calculated the Environmental Compensation for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 for the period from 28.11.2024 (from the last date of hearing) to 23.04.2025 (date of hearing decision) amounting to Rs.35,28,000/- by applying the methodology and scale evolved by the Central Pollution Control Board and for violation of the provisions of the Bio Medical Waste Management Rules, 2016 from 28.11.2024 (from the last date of hearing) to 23.04.2025 (date of hearing decision) amounting to Rs. 30,31,875/- by applying the formula also evolved by Central



Notarized that the Document has been read over & explained in Simple Language to the deponent, who seemed to be perfectly fit to understand the same at the time making their statement.

Pollution Control Board for health care establishments. The calculations made by the EC verification committee are reproduced below:

A) **EC to be imposed on hospital due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.**

Particulars	Values	
EC	$PI \times N \times R \times S \times LF$	
PI	32	-
N	147	w.e.f 28.11.2024 i.e. from last date of hearing to date of hearing decision 23.04.2025.
R	500	-
S	1.5	-
LF	1	-
EC	$32 \times 147 \times 500 \times 1.5 \times 1 = \text{Rs. } 35,28,000/-$	

B) **EC to be imposed on hospital due to violation of the provisions of the Bio Medical Waste Management Rules, 2016.**

Particulars	Values	
EC	$HR \times T \times S \times R \times N$	
HR	55	As the HCF had increased its bedded capacity without obtaining authorization for the same (10), the ETP is not being operated as concluded from visit (10), improper segregation of BMW observed (20), on-site storage was found not adequate (10), found discharging its effluent outside premises (5); the Health Risk Factor is taken as 55 (10+20+10+10+5)
T	1	For 1.0 for Bedded facility
S	1.5	for 500 and more bedded HCFs
R	250	-
N	147	w.e.f. 28.11.2024 i.e. from last date of hearing to date of hearing decision 23.04.2025.
EC	$55 \times 1 \times 1.5 \times 250 \times 147 = \text{Rs. } 30,31,875/-$	

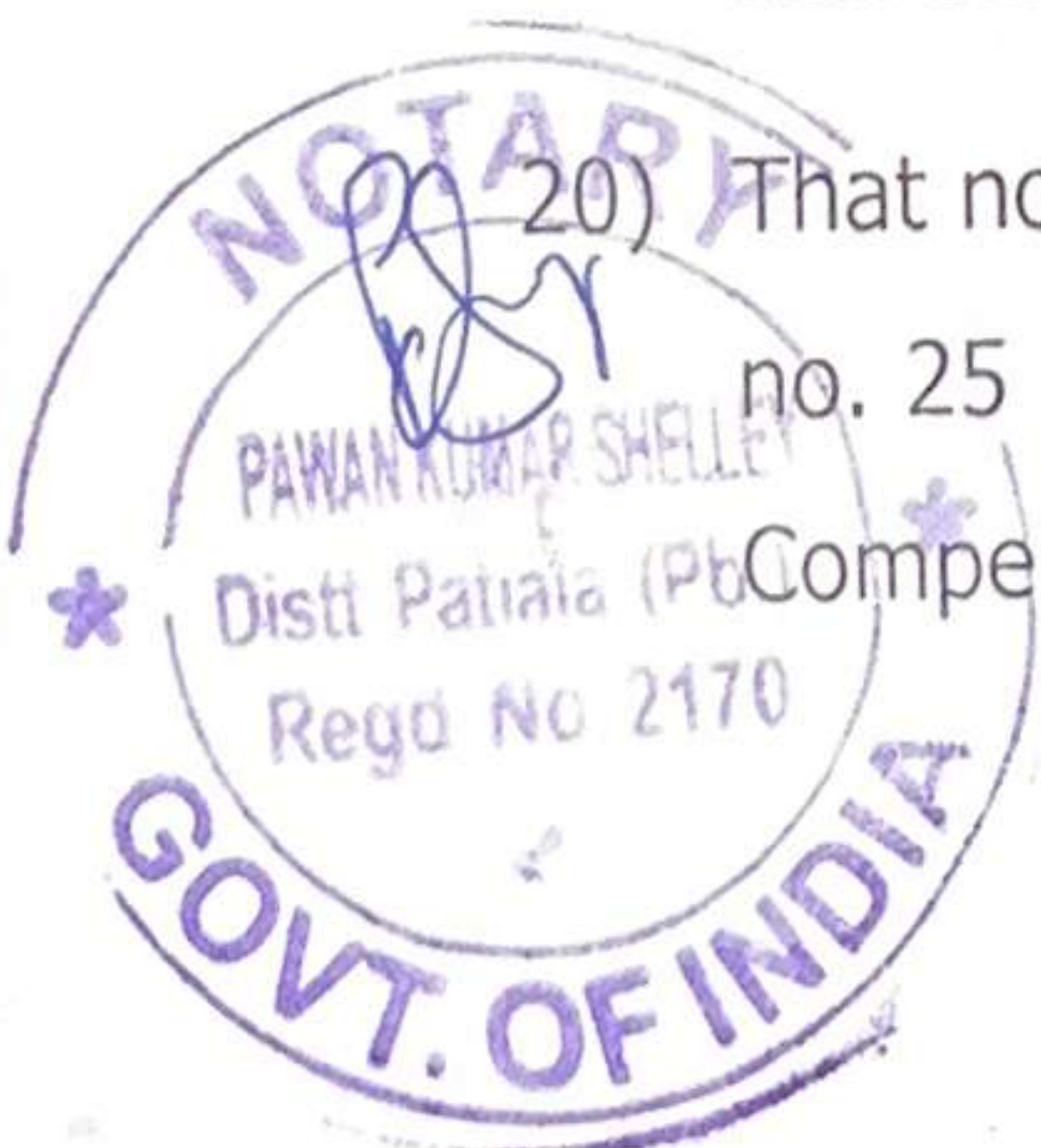


...that the Deponent, S.P.A. has been read over & explained in Simple Language to the deponent, who seemed to be perfectly fit to understand the same at the time making the statement.

A copy of the minutes of meeting of the EC Verification Committee held on 20.11.2025 is enclosed as **Annexure R/5**.

- 18) That the methodology and scale of Environmental Compensation for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Bio Medical Waste Management Rules, 2016 has been evolved by the Central Pollution Control Board with the approval of the Hon'ble National Green Tribunal and the Punjab Pollution Control Board has adopted the same. The Environmental Compensation amounting to Rs. 35,28,000/- for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Rs. 30,31,875/- for violation of the provisions of the Bio Medical Waste Management Rules, 2016 has been calculated and imposed in accordance with the said methodology and scale of Environmental Compensation. Thus, total Environmental Compensation is calculated to be Rs. (35,28,000/- + 30,31,875/-) Rs. 65,59,875/- (Rs. Sixty-Five Lakh fifty-nine thousand eight hundred seventy-five only).
- 19) That, the Member Secretary of the Board with the approval of the Competent Authority has passed an order bearing no.25 dated 22.01.2026 thereby directing the Gian Sagar Educational and Charitable Trust (Medical College & Hospital and Dental College & Hospital), Village Ramnagar, Tehsil Rajpura, District Patiala through its director to deposit an amount of Rs.65,59,875/- (Rs. Sixty-Five Lakh fifty-nine thousand eight hundred seventy-five only) as environmental compensation with the office of the Punjab Pollution Control Board for degrading and damaging the environment for the period as recorded above, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures. The order dated 22.01.2026 was conveyed to the appellant through registered post. A copy of order no.25 dated 22.01.2026 is enclosed as **Annexure R/6**.

- 20) That no ground as mentioned in the appeal is made out to set aside the order no. 25 dated 22.01.2026 passed by the Board for imposition of Environmental Compensation of Rs. 65,59,875/- upon the appellant.



It is certified that the Deponent, S.P.A. has been read over & explained in Simple Language to the deponent, executant, who seemed to be perfectly fit to understand the facts at the time making the statement.

21) That the deponent may kindly be allowed to place on record the present short reply for kind consideration of this Hon'ble Tribunal.

It is, therefore, prayed that the appeal filed by the appellant against the order passed by the Board for imposition of Environmental Compensation may kindly be dismissed.

Deponent



(Er.Navtesh Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala

Date: 25/05/2026

Place: Patiala

Verification:

~~sworn~~ that the Deponent, ~~US.P.A.~~
US.P.A. has been read over & explained
in Simple Language to the deponent,
Exculant.....who seemed
to be perfectly fit to understand the
same at the time making thereof.

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to my knowledge as derived from the official record. No part of the above affidavit is false and nothing material has been kept concealed there from.

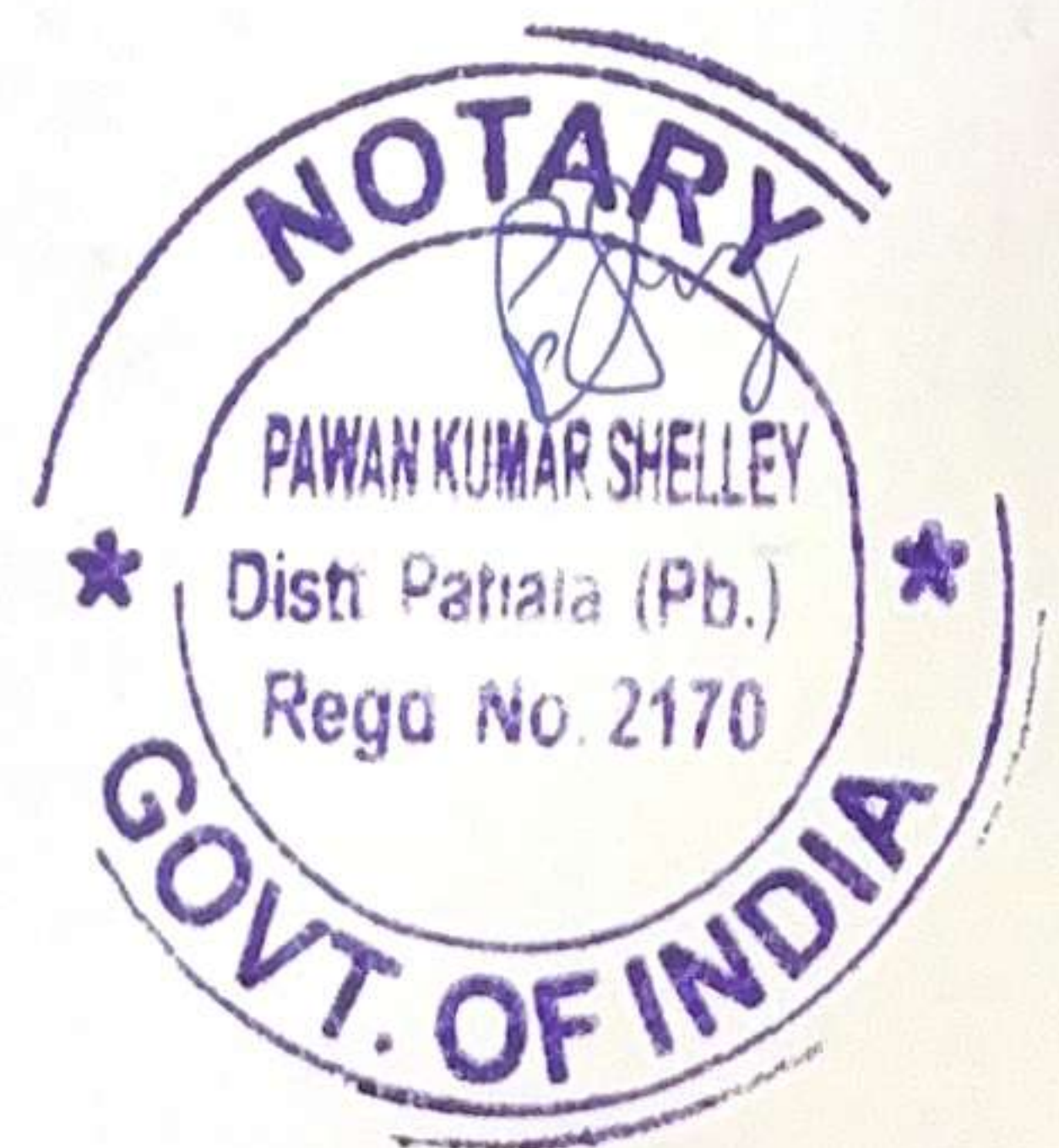
Deponent



(Er.Navtesh Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala

Date: 25/05/2026

Place: Patiala



Attested As Identified
NOTARY PUBLIC
PATIALA INDIA
25 MAY 2026

Annexure - R/1



Phone no. 0175-2301182

ਨੰਬਰ 4585

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫ਼ਤਰ-1, ਵਾਗ਼ਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

LIFE
Lifestyle for
Environment

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ 9/12/24

REGISTERED

To

Gian Sagar Educational and Charitable Trust
(Medical College & Hospital and Dental College & Hospital) Complex,
Village Ram Nagar,
Tehsil Rajpura, Distt. Patiala

Subject: Proceedings of the personal hearing given before the Chairman of the Board on 27/11/2024 w.r.t. notice to issue directions 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Bio-medical Waste Management Rules, 2016 - Gian Sagar Educational and Charitable Trust (Medical College & Hospital and Dental College & Hospital) Complex, Village Ram Nagar, Tehsil Rajpura, Distt. Patiala

The Following were present: -

On behalf of Punjab Pollution Control Board

1. Er. Lavneet Kumar, Chief Environmental Engineer (P)
2. Er. Gursharan Dass Garg, Senior Environmental Engineer (ZP-I)
3. Er. Rohit Singla, Environmental Engineer (ZP-1)

On behalf of the industry

Sh. Surinder Singh, Project Head

At the outset, Environmental Engineer, (ZP-1) brought out that: -

The hospital was granted consents to operate under the Water Act, 1974 and the Air Act, 1981 vide nos. CTOW/Renewal/PTA/2021/15717176 dated 21.06.2021 and vide no. CTOA/Renewal/PTA/2021/15717250 dated 21.06.2021 respectively (both having validity up to 31.03.2025) for operation of a hospital with a capacity of 300 beds & 25 dental chairs, subject to conditions.

The hospital was visited by officer of the Board on 14.10.2022 and was found operating with expanded capacity of 440 beds and 100 dental chairs w.e.f. from 01.09.2022 and was also found not complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Bio Medical Waste Management, Rules 2016 at the site.

The hospital was issued show cause notice for violation of the provisions of the Water Act, 1974 and Bio-Medical Waste Management Rules, 2016 vide Board's letter no. 7588-89 dated 09.12.2022 to submit its reply within period of 15 days.

The HCE submitted a reply dated 23.12.2022 to the show cause notice issued to it and also applied for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 for increased capacity of 479 beds & 200 dental chairs on Invest Punjab portal on 07.01.2023, which were returned to the HCE due to incomplete documents.

The HCE was visited by officer of the Board on 20.03.2023 and found partially complying with the provisions of the Water Act, 1974 as the HCE has not applied for varied consents to operate under the Water Act, 1974 and the Air Act, 1981 thereafter and was operating at expanded capacity without obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981.

The HCE was granted authorization under the Bio-Medical Waste Management Rules, 2016 vide no. BMW/Fresh/PTA/2023/21566672 dated 30.07.2023 (having validity up to 30.08.2025) for generation, collection, storage and disposal of bio-medical waste generated from operation of hospital with 479 beds & 200 dental chairs capacity, subject to following special conditions:

1. The hospital will apply and obtain varied consents to operate under the Water Act, 1974 and the Air Act, 1981, within one month.
2. The hospital shall carry out various CER activities for abatement and control of pollution in coordination with the PPCB. The proposed list of CER activities is available on the Board's official website.

The hospital was visited by officers of the Board on 25.09.2024 to verify the latest status and contacted Sh. Sachin Sahni, Head (F&B) & Sh. Surinder Singh, Project Head at site. It was observed as under: -

1. The complex comprises of various components and details of capacity of each component as well as present occupancy at site was informed by the representative of the HCF, as under:

S. No.	Components	Occupancy
1.	Hospital Section: (650 Beds, Laboratory, 10 OTs)	15-20 %
2.	Dental College: (375 Chairs)	Around 5 % used/ occupied daily
3.	Medical Hospital Accommodation Single Occupancy: (Boys Hostel 1 no. 546) (Girls Hostel 2 no. 250 + 546 Rooms)	70 % 70 %
4.	Dental College Accommodation: (Boys Hostel 75 Rooms, Double Occupancy) (Girls Hostel 75 Rooms, Double Occupancy)	20 % 20 %
5.	Residences for Doctors, Nursing, Technical Staff: 3 BHK - 36 units 2 BHK - 36 units 1 BHK - 100 units	10 % 30 % 70 %

2. The representative informed that the domestic effluent from all components of complex is treated in the STP, but due to low occupancy, the effluent quantity reaching the inlet is less than usual/design capacity of STP.
3. The STP was found in operation. Samples were collected from inlet, outlet, both aeration tanks and filter feed tank before MGF & ACF of the STP.
4. The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate.
5. Samples were also collected from the wastewater accumulated in the garland drain traversing across the complex & leading outside the complex into the storm water channels of the highway outside its main gate.
6. The above samples were sent to Head office laboratory of the Board for analysis and as per the analysis report, the results are as under:

S. No.	Parameters	Inlet of STP	Filter Feed tank before tertiary treatment	Outlet of STP	From Garland drain leading outside complex	Prescribed Standards
1.	pH	7.5	7.5	7.7	7.6	6.5-9.0
2.	TSS mg/l	223	1290	137	374	100
3.	TDS mg/l	591	574	586	769	-
4.	COD mg/l	389	478	288	268	250
5.	BOD mg/l	14	165	127	116	30
6.	O & G mg/l	24.8	16	8.6	12.4	10
7.	Bio-Assay	Zero% survival of Fish in 100% effluent after 96 hours	-	Zero% survival of Fish in 100% effluent after 96 hours	-	90% survival of Fish in 100% effluent after 96 hours
8.	SAR	-	1.9	2.2	2.0	26

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Sr. No.	Parameters	Aeration Tank- I	Aeration Tank- II	Prescribed Standards
1.	MLSS mg/l	5420	4810	-
2.	MLVSS mg/l	3720	3290	-

As per above analysis results, the sample collected from outlet of STP is not achieving the prescribed discharge standards w.r.t. TSS, COD, BOD and Bio-Assay parameter.

Also, the sample collected from the wastewater accumulated in the garland drain traversing across the complex & leading outside the complex into the storm water channels of the highway outside its main gate is not achieving the prescribed standards w.r.t. TSS, COD, BOD and O & G parameter, which means that the HCE is discharging untreated/ partially treated effluent outside the premises.

7. The STP has 8 no. sludge drying beds & sludge was found accumulated in tanks but covered with vegetative growth on some tanks which shows that the sludge is being lifted/ removed from SDBs after long hauls implying that the STP might not be operated on continuous & regular basis.
8. The condition of the clarifier was not sound & the weir loading was uneven; further noted that grooves has been made on the weirs of clarifier for channelizing the effluent.
9. The unit has provided a make-shift dosing arrangement using a small pump for sodium hypochlorite dosing in the filter feed tank, which seems to be inadequate for imparting proper treatment to such huge volume of effluent.
10. The STP outlet connects to 3 points; one leading to parks/ horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per karnal technology located on backside of the complex.
11. The record of STP operation was checked & as per record maintained around 220- 250 KLD effluent is being treated through STP. The representative informed that the treated wastewater is being reused within complex for gardening purpose & rarely discharged outside on plantation area.
12. The representative was advised to provide separate energy meter on STP & maintain record the same so that its operational schedule can be ascertained.
13. The path of plantation area was covered in wild vegetation/ shrubs & no clear approach available for surveying of the plantation area. Still, it was evident from afar that the complete plantation was covered with wild vegetation/ shrubs and requires drastic improvement for effective utilization of treated effluent onto the said area.
14. The channel carrying effluent to the plantation area was checked & found traces of black scum on the same, which shows that the unit might had discharged its untreated effluent onto the plantation area.
15. The ETP was found not in operation at first instance & later made operational upon enquiring by the visiting officer. The representative informed that due to low occupancy and low generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to STP. The record was checked & noted that the ETP was operated on 10.08.2024, 21.08.2024, 30.08.2024, 07.09.2024, 15.09.2024 & likewise; as per their record maintained it is treating around 2-3 KL of effluent upon each operation. However, due to no flow of effluent at outlet of ETP, sample could not be collected.
16. Also, no substantial sludge was observed in the sludge drying beds of the ETP and covered with slight vegetative growth which means that the ETP is not being operated by the HCF.
17. The representative informed that the complex has installed 2 no. borewells for ground water extraction; one near hospital block & other outside premises on backside of complex. It was checked & found that no flowmeter has been installed on both borewells and therefore no record regarding ground water extraction is being maintained.
18. The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, but these rooms had no door and lock & key arrangement. The Bio-Medical Waste was found spilled outside the earmarked spaces in an unscientific manner.
19. Some red colored bags present therein were opened & were found containing yellow- colored bags with infection waste packed within the same red colored bags.

20. Some yellow-colored bags present therein were also opened and found containing plastic waste meant to be stored in red colored bags. Also, some yellow-colored bags present therein were found filled with horticulture waste.
21. The bottles, gloves & tubings stored in red colored bags were stored in un-cut condition. Needles were found stored on floor directly & were stored in un-cut condition.
22. Some infectious waste was found stored in green colored bags amongst the pile of yellow bags in the storage area.
23. Syringe plungers were found scattered on floor of room earmarked for storage of red colored bags.
24. The HCE has provided room for storage of general waste adjoining the Bio-Medical waste rooms & the same was found overfilled with general waste in black colored bags, scattered outside the room as well.
25. The wards labs & OTs were checked & found that the staff is not segregating the BMW properly as some infectious waste was found in red bags & plastic waste in yellow bags.
26. The HCE has not provided needle shredders at the collection points in their wards.
27. Taking cognizance of horrible status of management of Bio-Medical waste by the staff of the HCF, training was given by officers of the Board during visit to members of BMW Management cell of the Hospital consisting of Medical Officers, Head Nursing & Nursing Staff regarding proper segregation of biomedical waste at each ward/ source, transit of biomedical waste within the premises and maintenance & handling of biomedical waste final storage room. All were apprised regarding the duties & responsibilities of the HCE delineated in the BMW Rules, 2016.
28. Also, a huge dump of solid waste was found near the plantation area adjoin the village of cremation ground. The representative informed that the solid waste is lifted by contractors from the same spot. Huge piles of un-segregated solid waste were found lying in open area in unscientific manner.

The concentration of BOD-14 mg/ltr, TSS-223 mg/ltr & pH-7.5 at the inlet of STP seems to be abnormal which might be due to the fact that the hospital may have kept a hidden source of dilution at the inlet of STP. Also, a high concentration of oil & grease -24.8 mg/ltr at the inlet of the STP is also is not characteristic of the hospital effluent as there is no major source of oil & grease inside the hospital. With such healthy MLSS & MLVSS in the aeration tank, the STP of the hospital is not able to achieve prescribed BOD standards which means that the hospital is not operating the STP properly.

The bank guarantee of Rs. 5 lakhs submitted by the hospital in compliance to the decisions of the hearing given by the Chairman of the Board on 27.08.2019 has expired and the hospital has failed to get it renewed.

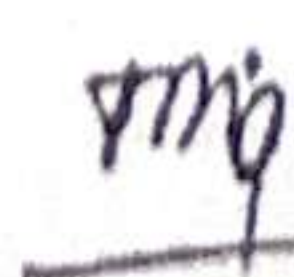
The hospital is discharging untreated wastewater outside its premises, thereby polluting the environment wilfully and deliberately.

The hospital is violating with the provisions of the Water Act, 1974 and the the Bio-Medical Waste Management Rules, 2016, intentionally and deliberately.

The matter was considered by the Competent Authority and it was decided to issue notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as directions u/s 5 of Environment (Protection) Rules, 1986 for violations of the Bio-Medical Waste Management Rules, 2016 to the hospital, after affording an opportunity of personal hearing, due to aforesaid violations.

As such, notice to issue directions u/s 5 of Environmental (Protection) Act, 1986 and directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 was issued to the hospital vide Board's letter no. 4157-59 dated 12/11/2024 alongwith an opportunity to appear in person before the Chairman of the Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 21/11/2024 (postponed to 27/11/2024 due to administrative reasons) at 11:00 AM with following proposed directions:-

- i) That the consents to operate granted to the hospital under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be revoked/ cancelled.
- ii) That the authorization obtained by the hospital under the provisions of the Bio Medical Waste Management Rules, 2016 shall be cancelled.





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- iii) That the hospital shall take all necessary steps to close down its operations and stop forthwith generating any Bio-Medical waste.
 - iv) That the hospital shall stop forthwith discharging any effluent from its premises or through any mode.
 - v) That the hospital will immediately stop its activities and will not restart the same unless all necessary water pollution control measures are taken.
 - vi) That the hospital shall not entertain/admit any new patient without the prior permission of the Board.
 - vii) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the hospital.
 - viii) That environmental compensation shall be imposed on the hospital for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Bio Medical Waste Management Rules, 2016.
 - ix) That Environmental Engineer, RO, Patiala shall be directed to seal the DG set(s) available with the hospital to prevent any illegal operations.

The representative of the hospital attended the hearing and failed to submit any written reply. He accepted that the hospital was not complying with the provisions of the Water Act, 1974 and the provisions of the Biomedical Waste Management Rules, 2016 at the time of visit. He informed that the hospital is now in the process of complying with the environmental laws.

After hearing the representative of the hospital and officers of the Board and considering the material aspects of the case, the Chairman of the Board decided as under: -

1. The authorization obtained by the hospital under the Biomedical Waste Management Rules, 2016 shall be cancelled, due to reasons as mentioned above.
2. The hospital shall deposit the bank guarantee amounting to Rs. 5.0 lacs renewed and submit it in the office of the Regional Office, Patiala of the Board, within 7 days.
3. The hospital shall apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital, within 7 days.
4. Environmental Engineer, Regional Office, Patiala in consultation with Environmental Engineer, Zonal Office-1, Patiala shall calculate the Environmental Compensation to be imposed on the hospital due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board, within 10 days.
5. The hospital shall deposit Environment Compensation (s) in the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for violating the Environmental norms, due to damage caused to the environment, for which orders shall be issued by the Board separately.
6. Environmental Engineer, Regional Office, Patiala shall process the consent as well as authorization applications to be applied by the hospital on merits.
7. Environmental Engineer, Regional Office, Patiala shall explain the reasons for delay in sending the report in the subject cited matter, within 7 days.
8. A team of officers of the Board comprising of Senior Environmental Engineer, Zonal Office-1, Patiala, Environmental Engineer, Zonal Office-1, Patiala and Environmental Engineer, Regional Office, Patiala shall visit the hospital to verify the latest status of compliance of environmental laws by the hospital. The team shall also carry out effluent monitoring during the visit and submit its detailed report with conclusive recommendations within one month.
9. It is made clear to the hospital that in case if continuous violation by the hospital is observed by the Board, the Board shall issue closure orders of the hospital u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 and the entire

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responsibility to shift the patients and make alternate arrangements will be of Medical Superintendent of the hospital.

10. Further action shall be taken immediately after the receipt of the report/recommendations from the above team.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

Endst. no. 4586

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and compliance.

Ym
09/12/2024
Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board
Date 9/12/24

Ym
09/12/2024
Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board



PUNJAB POLLUTION CONTROL BOARD
CENTRAL LABORATORY

NABL Accredited & ISO 45001: 2018 (OH&S) certified Laboratory
WATER LAB, HEAD OFFICE, VATAVARAN BHAWAN, PATIALA, PUNJAB
Email: solab2010@gmail.com; Website: www.ppcbonline.org



Test Report Code
Report Issue Date
Report Sent to (Name & Address)

TEST REPORT

: E-1948-1955
: 14.02.2025
: M/s Gian Sagar Educational and Charitable Trust (Medical College & Hospital and Dental College Hospital) Campus, Ram Nagar Rajpura, Distt Patiala
: 04.02.2025
: E-1948-1955
: Effluent Sample
: Grab
: 04.02.2025 to 14.02.2025
: Treated Effluent after STP leading to plantation area (E-1948), Stagnated Wastewater in Plantation area (E-1949), Outlet of STP (E-1950), Inlet of STP (E-1951), Aeration Tank 1 (E-1952), Aeration Tank 2 (E-1953), Outlet of laundry section ETP (E-1954), Stagnation in Greenland drain Outside main gate (E-1955)
: 3.02.2025
: Er. Rohit Singla, EE, Er. Gurkaran Singh, EE & Er. Mohit Bisht, AEE
: IS 17614 (Part-10): 2021
: 8.0 L
: Plastic Bottle

Date of Sample Receipt
Sample Registration No.
Sample Description
Type of Sample
Analysis Duration
Sampling Location

Date of Sample Collection
Name of Sample Collecting Officer

Sampling Protocol
Sample Quantity
Sample Packing

Test Results
(Water Quality Analysis)

"As per Annexure-2 Attached"

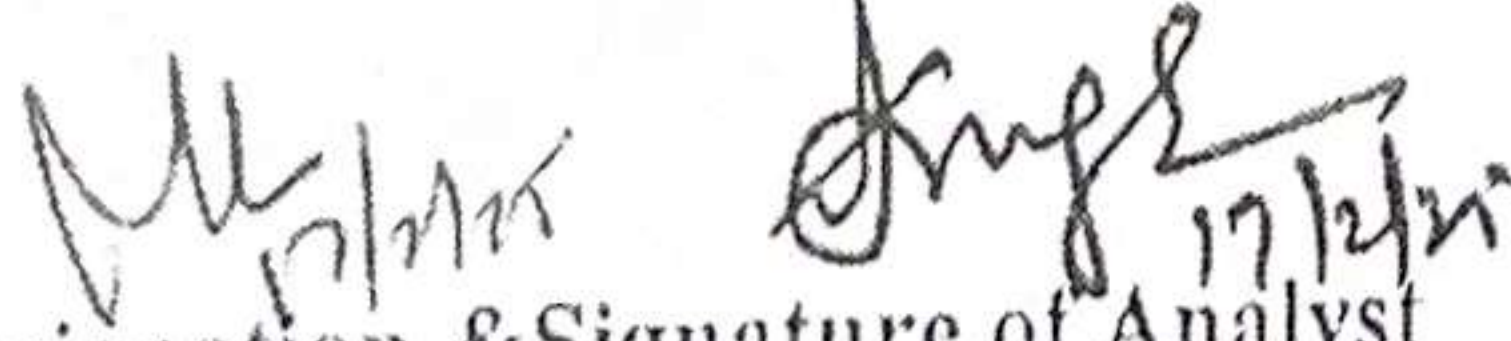
---End of Report---

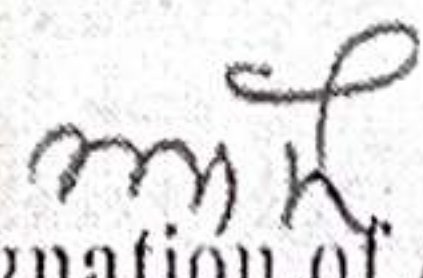
Endst. No: 6891-93

Dt. 19/2/25

A copy of the above is forwarded to the: -

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-I, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Patiala.


Name, Designation & Signature of Analyst


Name & Designation of Authorized Signatory
Avtar Singh
Scientific Officer
(Seal & Signature)



PUNJAB POLLUTION CONTROL BOARD
CENTRAL LABORATORY

NABL Accredited & ISO 45001: 2018 (OH&S) certified Laboratory
WATER LAB, HEAD OFFICE, VATAVARAN BHAWAN, PATIALA, PUNJAB
Email: sohb2010@gmail.com Website: www.ppconline.org

TEST REPORT

Sr. No.	Test Parameters	Units	Results										Test Method
			Treated Effluent STP leading to Plantation Area	Stagnated Wastewater in Plantation Area	Outlet of STP	Inlet of STP	Aeration Tank 1	Aeration Tank 2	Outlet of Laundry Section ETP	Stagnation in gutter land drain Outside main gate	Prescribed Standards Limit		
1	pH	-	7.0	7.6	7.6	7.5	-	-	7.5	7.8	6.5-9.0	IS 3025 Part-11	
2	Total Suspended Solids (TSS)	mg/l	73	60	72	95	-	-	13	26	100	IS 3025 Part-17	
3	Total Dissolved Solids (TDS)	mg/l	650	619	479	611	-	-	620	241	-	IS 3025 Part-16	
4	Chemical Oxygen Demand (COD)	mg/l	109	93	123	303	-	-	35	80	250	IS 3025 Part-58	
5	Bio-Chemical Oxygen Demand (BOD)	mg/l	32	22	42	112	-	-	13	35	30	IS 3025 Part-44	

Remarks: The prescribed standards are as per EPA. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

Remarks: The prescribed standards are as per EPA. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

Name, Designation & Signature of Analyst

Name & Designation of Authorized Signatory

Avtar Singh
Scientific Officer
(Seal & Signature)



PUNJAB POLLUTION CONTROL BOARD

CENTRAL LABORATORY

NABL Accredited & ISO 45001:2018 (OH&S) certified Laboratory
WATER LAB, HEAD OFFICE, VATAVARAN BHAWAN, PATIALA, PUNJAB
Email: soil@pccbl.org Website: www.pccbl.org

TEST REPORT

Sr. No.	Test Parameters	Units	Results								
			Treated Effluent STP leading to Plantation Area	Stagnated Wastewater in Plantation Area	Outlet of STP	Inlet of STP	Aeration Tank 1	Aeration Tank 2	Outlet of Laundry Section ETP	Stagnation in ex. land drain Outside main gate	Prescribed Standards Limit
1	Oil & Grease (O&G)	mg/l	BDL	BDL	BDL	BDL	-	-	BDL	BDL	10
2	Bio-Assay	mg/l	-	-	Zero% survival of Fish in 100% effluent after 96 hours	-	-	-	-	-	90% survival of Fish in 100% effluent after 96 hours
3	SAR	mg/l	3.5	3.1	3.4	2.8	-	-	2.7	4.4	-
4	Mixed Liquid Suspended Solids	mg/l	-	-	-	-	1420	1810	-	-	-
5	Mixed Liquid Volatile Suspended Solids	mg/l	-	-	-	-	1040	1020	-	-	-

Remarks: The prescribed standards are as per EPA. However, if any standard is not available, it may be used as a reference.

Remarks: The prescribed standards are as per EPA. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.
Note: BDL means Below Method Detection Limit.

Name, Designation & Signature of Analyst

Name & Designation of Authorized Signatory

Avatar Singh
Scientific Officer
(Seal & Signature)

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Phone no. 0175-2301182

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



LiFE

Lifestyle for Environment

e-mail : ppchsec_zp1@yahoo.com

ਮਿਤੀ 16/04/25

To

REGISTERED

M/s Gian Sagar Educational and Charitable Trust Complex,
(Medical College & Hospital and Dental College & Hospital)
Village Ram Nagar, Tehsil Rajpura,
Distt. Patiala.

- Subject: 1. Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Bio-Medical Waste Management Rules, 2016.

Whereas, it is obligatory on the part of the hospital to obtain the consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment.

And whereas, it is mandatory on the part of the hospital to obtain the consent of the Board to operate an outlet / plant as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent arising from its premises.

And whereas, it is mandatory on the part of the hospital to provide adequate and appropriate effluent treatment plant, so as to contain the various pollutants within the standards laid down by the Board, in the effluent discharged by it.

And whereas, it is mandatory on the part of healthcare establishment (HCE) to obtain authorization from the State Pollution Control Board under the provisions of the Bio-Medical Waste Management Rules, 2016 and it is the duty of every occupier of the healthcare establishment generating Bio-Medical waste to take all steps to ensure that such solid/liquid bio-medical waste is handled without any adverse effect to human health and the environment under the said Bio-Medical Waste Management Rules, 2016.

And whereas, any bio-medical waste generated by occupier of a healthcare establishment is required to be segregated, treated and disposed of in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 framed under the Environment (Protection) Act, 1986 by the healthcare establishments.

And whereas, the hospital was visited by officers of the Board on 25.09.2024 to verify the latest status and contacted Sh. Sachin Sahni, Head (F&B) & Sh. Surinder Singh, Project Head at site. It was observed as under: -

1. The complex comprises of various components and details of capacity of each component as well as present occupancy at site was informed by the representative of the HCF, as under:

S. No.	Components	Occupancy
1.	Hospital Section: (650 Beds, Laboratory, 10 OTs)	15-20 %
2.	Dental College: (375 Chairs)	Around 5 % used/ occupied daily
3.	Medical Hospital Accommodation Single Occupancy: (Boys Hostel 1 no. 546) (Girls Hostel 2 no. 250 + 546 Rooms)	70 % 70 %
4.	Dental College Accommodation: (Boys Hostel 75 Rooms, Double Occupancy) (Girls Hostel 75 Rooms, Double Occupancy)	20 % 20 %

5.	Residences for Doctors, Nursing, Technical Staff:	
	3 BHK - 36 units	10 %
	2 BHK - 36 units	30 %
	1 BHK - 100 units	70 %

2. The representative informed that the domestic effluent from all components of complex is treated in the STP, but due to low occupancy, the effluent quantity reaching the inlet is less than usual/design capacity of STP.
3. The STP was found in operation. Samples were collected from inlet, outlet, both aeration tanks and filter feed tank before MGF & ACF of the STP.
4. The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate.
5. Samples were also collected from the wastewater accumulated in the garland drain traversing across the complex & leading outside the complex into the storm water channels of the highway outside its main gate.
6. The above samples were sent to Head office laboratory of the Board for analysis and as per the analysis report, the results are as under:

S. No.	Parameters	Inlet of STP	Filter Feed tank before tertiary treatment	Outlet of STP	From Garland drain leading outside complex	Prescribed Standards
1.	pH	7.5	7.5	7.7	7.6	6.5-9.0
2.	TSS mg/l	223	1290	137	374	100
3.	TDS mg/l	591	574	586	769	-
4.	COD mg/l	389	478	288	268	250
5.	BOD mg/l	14	165	127	116	30
6.	O & G mg/l	24.8	16	8.6	12.4	10
7.	Bio-Assay	Zero% survival of Fish in 100% effluent after 96 hours	-	Zero% survival of Fish in 100% effluent after 96 hours	-	90% survival of Fish in 100% effluent after 96 hours
8.	SAR	-	1.9	2.2	2.0	26

Sr. No.	Parameters	Aeration Tank- I	Aeration Tank- II	Prescribed Standards
1.	MLSS mg/l	5420	4810	-
2.	MLVSS mg/l	3720	3290	-

As per above analysis results, the sample collected from outlet of STP is not achieving the prescribed discharge standards w.r.t. TSS, COD, BOD and Bio-Assay parameter.

Also, the sample collected from the wastewater accumulated in the garland drain traversing across the complex & leading outside the complex into the storm water channels of the highway outside its main gate is not achieving the prescribed standards w.r.t. TSS, COD, BOD and O & G parameter, which means that the HCE is discharging untreated/ partially treated effluent outside the premises.

7. The STP has 8 no. sludge drying beds & sludge was found accumulated in tanks but covered with vegetative growth on some tanks which shows that the sludge is being lifted/ removed from SDBs after long hauls implying that the STP might not be operated on continuous & regular basis.
8. The condition of the clarifier was not sound & the weir loading was uneven; further noted that grooves has been made on the weirs of clarifier for channelizing the effluent.

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9. The unit has provided a make-shift dosing arrangement using a small pump for sodium hypochlorite dosing in the filter feed tank, which seems to be inadequate for imparting proper treatment to such huge volume of effluent.
10. The STP outlet connects to 3 points; one leading to parks/ horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per karnal technology located on backside of the complex.
11. The record of STP operation was checked & as per record maintained around 220-250 KLD effluent is being treated through STP. The representative informed that the treated wastewater is being reused within complex for gardening purpose & rarely discharged outside on plantation area.
12. The representative was advised to provide separate energy meter on STP & maintain record the same so that its operational schedule can be ascertained.
13. The path of plantation area was covered in wild vegetation/ shrubs & no clear approach available for surveying of the plantation area. Still, it was evident from afar that the complete plantation was covered with wild vegetation/ shrubs and requires drastic improvement for effective utilization of treated effluent onto the said area.
14. The channel carrying effluent to the plantation area was checked & found traces of black scum on the same, which shows that the unit might have discharged its untreated effluent onto the plantation area.
15. The ETP was found not in operation at first instance & later made operational upon enquiring by the visiting officer. The representative informed that due to low occupancy and low generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to STP. The record was checked & noted that the ETP was operated on 10.08.2024, 21.08.2024, 30.08.2024, 07.09.2024, 15.09.2024 & likewise; as per their record maintained it is treating around 2-3 KL of effluent upon each operation. However, due to no flow of effluent at outlet of ETP, sample could not be collected.
16. Also, no substantial sludge was observed in the sludge drying beds of the ETP and covered with slight vegetative growth which means that the ETP is not being operated by the HCF.
17. The representative informed that the complex has installed 2 no. borewells for ground water extraction; one near hospital block & other outside premises on backside of complex. It was checked & found that no flowmeter has been installed on both borewells and therefore no record regarding ground water extraction is being maintained.
18. The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, but these rooms had no door and lock & key arrangement. The Bio-Medical Waste was found spilled outside the earmarked spaces in an unscientific manner.
19. Some red colored bags present therein were opened & were found containing yellow-colored bags with infection waste packed within the same red colored bags.
20. Some yellow-colored bags present therein were also opened and found containing plastic waste meant to be stored in red colored bags. Also, some yellow-colored bags present therein were found filled with horticulture waste.
21. The bottles, gloves & tubings stored in red colored bags were stored in un-cut condition. Needles were found stored on floor directly & were stored in un-cut condition.
22. Some infectious waste was found stored in green colored bags amongst the pile of yellow bags in the storage area.
23. Syringe plungers were found scattered on floor of room earmarked for storage of red colored bags.
24. The HCE has provided room for storage of general waste adjoining the Bio-Medical waste rooms & the same was found overfilled with general waste in black colored bags, scattered outside the room as well.

25. The wards labs & OTs were checked & found that the staff is not segregating the BMW properly as some infections waste was found in red bags & plastic waste in yellow bags.
26. The HCE has not provided needle shredders at the collection points in their wards.
27. Taking cognizance of horrible status of management of Bio-Medical waste by the staff of the HCF, training was given by officers of the Board during visit to members of BMW Management cell of the Hospital consisting of Medical Officers, Head Nursing & Nursing Staff regarding proper segregation of biomedical waste at each ward/ source, transit of biomedical waste within the premises and maintenance & handling of biomedical waste final storage room. All were apprised regarding the duties & responsibilities of the HCE delineated in the BMW Rules, 2016.
28. Also, a huge dump of solid waste was found near the plantation area adjoin the village of cremation ground. The representative informed that the solid waste is lifted by contractors from the same spot. Huge piles of un-segregated solid waste were found lying in open area in unscientific manner.

And whereas, the concentration of BOD-14 mg/ltr, TSS-223 mg/ltr & pH-7.5 at the inlet of STP seems to be abnormal which might be due to the fact that the hospital may have kept a hidden source of dilution at the inlet of STP. Also, a high concentration of oil & grease -24.8 mg/ltr at the inlet of the STP is also is not characteristic of the hospital effluent as there is no major source of oil & grease inside the hospital. With such healthy MLSS & MLVSS in the aeration tank, the STP of the hospital is not able to achieve prescribed BOD standards which mean that the hospital is not operating the STP properly.

And whereas, the bank guarantee of Rs. 5 lakhs submitted by the hospital in compliance to the decisions of the hearing given by the Chairman of the Board on 27.08.2019 has expired and the hospital has failed to get it renewed.

And whereas, the HCF was given personal hearing before the Hon'ble Chairman of the Board on 27.11.2024, wherein it was decided as under: -

1. The authorization obtained by the hospital under the Biomedical Waste Management Rules, 2016 shall be cancelled, due to reasons as mentioned above.
2. The hospital shall deposit the bank guarantee amounting to Rs. 5.0 lacs renewed and submit it in the office of the Regional Office, Patiala of the Board, within 7 days.
3. The hospital shall apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital, within 7 days.
4. Environmental Engineer, Regional Office, Patiala in consultation with Environmental Engineer, Zonal Office-1, Patiala shall calculate the Environmental Compensation to be imposed on the hospital due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board, within 10 days.
5. The hospital shall deposit Environment Compensation(s) in the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for violating the Environmental norms, due to damage caused to the environment, for which orders shall be issued by the Board separately.
6. Environmental Engineer, Regional Office, Patiala shall process the consent as well as authorization applications to be applied by the hospital on merits.
7. Environmental Engineer, Regional Office, Patiala shall explain the reasons for delay in sending the report in the subject cited matter, within 7 days.
8. A team of officers of the Board comprising of Senior Environmental Engineer, Zonal Office-1, Patiala, Environmental Engineer, Zonal Office-1, Patiala and Environmental Engineer, Regional

Office, Patiala shall visit the hospital to verify the latest status of compliance of environmental laws by the hospital. The team shall also carry out effluent monitoring during the visit and submit its detailed report with conclusive recommendations within one month.

9. It is made clear to the hospital that in case if continuous violation by the hospital is observed by the Board, the Board shall issue closure orders of the hospital u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 and the entire responsibility to shift the patients and make alternate arrangements will be of Medical Superintendent of the hospital.
10. Further action shall be taken immediately after the receipt of the report/recommendations from the above team.

And whereas, the proceedings of the personal hearing dated 27.11.2024 were conveyed to the hospital vide Board's letter no. 4585 dated 09/12/2024 for compliance.

And whereas, in compliance to the decision of the personal hearing given to the hospital, a team of the officers of the Board headed by Senior Environmental Engineer (ZP-1) was visited the hospital on 03.02.2025 and contacted Sh Sachin Sahni, Head (F&B) & Sh. Surinder Singh, Project Head at site. During visit, it was observed as under:

1. The complex comprises of various components such as Hospital Section with 650 bedded capacity, Laboratory, 10 OTs; Dental College with Chairs; Medical Hospital Accommodation (Boys Hostel 1 no. and Girls Hostel 2 no.); Dental College Accommodation (Boys Hostel 1 no. and Girls Hostel 1 no.); Residences for Doctors, Nursing, Technical Staff (3 BHK, 2 BHK, 1 BHK units).
2. The representative informed that the domestic effluent from all components of complex is treated in the STP; the STP was inspected and found in operation. However, The condition of the clarifier has not improved & the weir loading was still uneven
3. During the visit, samples were collected from the inlet, outlet, and both aeration tanks for monitoring purposes. These samples were sent to the HO Water Lab for analysis.
4. The STP outlet connects to 3 points; one leading to parks/ horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per karnal technology located on backside of the complex.
5. The HCF has installed a new flow meter at the outlet of STP and the readings on the same was noted as 13270 m3.
6. The representative was again advised to provide separate energy meter on STP & maintain record the same so that its operational schedule can be ascertained.
7. The HCF has provided new saplings in the plantation pockets near the backside gate but the tree saplings were of premature growth and the plantation pockets were not cleared of wild vegetation and developed with proper ridges & furrows in place. Further no proper distribution network has been provided for effective utilization of treated effluent into the plantation pockets and the treated effluent is being channelized through an open channel. A sample was also collected from the said open channel carrying treated effluent to the plantation pockets for monitoring purposes and was sent to the HO Water Lab for analysis.
8. Also, a lot of wastewater was found stagnated in the plantation pocket at rear end. The said plantation area was found covered in wild vegetation/ shrubs and required drastic improvement for effective utilization of treated effluent onto the said area. A sample was also collected of the wastewater stagnated in the said plantation pocket and was sent to the HO Water Lab for analysis.
9. The ETP installed for treatment of liquid waste was found not in operation. The representative informed that due to low occupancy and low generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to the STP. Therefore, due to no flow of effluent at outlet of ETP, sample of the same could not be collected.

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10. The hospital has revamped the ETP installed with the laundry section and the same was found in operation. The representative of the HCF informed that the treated effluent is channelized to the STP. A sample was also collected from the outlet of the ETP for monitoring purposes and was sent to the HO Water Lab for analysis, and the results have been summarized in the note preceding the recommendations.
 11. The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate. Sample of same wastewater was also collected from the stretch of the said drain leading outside premises into the storm water channels of the highway outside its main gate and was sent to the HO Water Lab for analysis, and the results have been summarized in the note preceding the recommendations.
 12. A huge dump of E-waste was found stored open yard near the laundry section.
 13. The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, and has now provided these rooms with door and lock & key arrangement.
 14. Some Red-colored bags were opened and found that the bottles, gloves & tubings stored in bags were stored in un-cut condition.
 15. Also, the huge dump of solid waste observed earlier near the plantation area adjoin the village of cremation ground during visit on, was found cleared. However, it was noticed that the certain portion has been covered with fresh earth in the said area. Upon inspection, it was found that the hospital had buried Bio Medical Waste beneath said fresh earth and traces of ashes depicted that the said waste had been burnt before burying with fresh earth. The representative could not give any explanation regarding this unscientific disposal of bio medical waste.

And whereas, during the conduct of visit, samples were collected from the inlet of STP, outlet of STP, both aeration tanks, Outlet of Laundry Section ETP, treated effluent leading to plantation area, stagnated wastewater in the plantation area & from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate. The samples were sent to HO Water Laboratory for analysis and as per the reports received from the laboratory, the sample collected from outlet of STP is not achieving the prescribed discharge standards w.r.t. BOD and Bio-Assay parameter; which depicts that the STP is not being operated properly by the HCE. The sample collected from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate; is not achieving the prescribed standards w.r.t. BOD parameter; which depicts that the HCE is discharging untreated/partially treated effluent outside the premises. Also, the concentration of low MLSS & MLVSS in the aeration tank of STP depicts that the STP is not being operated properly by the HCE.

And whereas, the HCF has failed to apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital.

And whereas, the hospital is violating the conditions of the consent to operate granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as well as the Bio-Medical Waste Management Rules, 2016, intentionally and deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as directions u/s 5 of Environment (Protection) Rules, 1986 for violations of the Bio-Medical Waste Management Rules, 2016 to the hospital, after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Rules, 1986 proposes to direct you as under:

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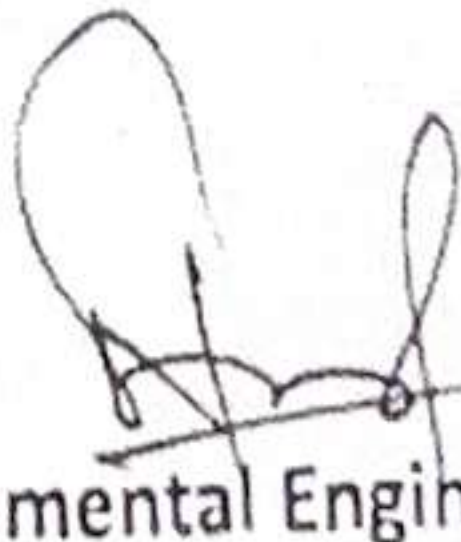
- i. That the hospital shall close down its operations and stop forthwith generating any Bio-Medical waste.
- ii. That the hospital shall not entertain/admit any new patient without the prior permission of the Board.
- iii. That the hospital shall stop forthwith discharging any effluent from its premises or through any mode.
- iv. That the hospital will immediately stop its activities and will not restart the same unless all necessary water pollution control measures are taken.
- v. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the hospital.
- vi. That environment compensation of suitable amount shall be imposed on the hospital for violating the environmental norms.
- vii. That DG set (s) (if any) installed by the hospital shall be sealed.

As such, you are, hereby, afforded an opportunity to appear in person before the Chairman of the Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 23/04/2025 at 11:00 am to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Bio-Medical Waste Management Rules, 2016 framed under the Environment (Protection) Act, 1986, failing which, it will be presumed that the hospital has nothing to say in the matter and further action under the provisions of the said Acts, will be taken against the hospital, without any further notice / opportunity.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board
Dated 16/04/25

Endst. no. 388

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and necessary action. It is requested to inform the hospital regarding date and time of hearing and also ensure their presence on the said date and time of hearing.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board
Dated 16/4/25



Phone no. 0175-2301182

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppcbsee_fp1@yahoo.com

ਮਿਤੀ 6/5/25

REGISTERED

To

M/s Gian Sagar Educational and Charitable Trust Complex,
(Medical College & Hospital and Dental College & Hospital)
Village Ram Nagar, Tehsil Rajpura,
Distt. Patiala.

Subject: Proceedings of the personal hearing given before the Chairman of the Board on 23.04.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Bio-Medical Waste Management Rules, 2016 - M/s Gian Sagar Educational and Charitable Trust Complex, (Medical College & Hospital and Dental College & Hospital) Village Ram Nagar, Tehsil Rajpura, Distt. Patiala.

The Following were present: -

On behalf of Punjab Pollution Control Board

1. Er. G.S Majithia, Member Secretary
2. Er. Lavneet Kumar, Chief Environmental Engineer (P)
3. Er. Gursharan Dass Garg, Senior Environmental Engineer (ZP-I)
4. Er. Parveen Saluja, Senior Environmental Engineer (EPA)
5. Er. Navtresh Singla, Environmental Engineer (ZP-1)

On behalf of the Hospital

1. Col. A.K. Mishra, Principal
2. Sh. Vivek Kumar, BME
3. Sh. Vikas, HR

At the outset, Environmental Engineer, (ZP-1) brought out that: -

The HCE was granted authorization under the Bio-Medical Waste Management Rules, 2016 vide no. BMW/Fresh/PTA/2023/21566672 dated 30.07.2023 (having validity up to 30.08.2025) for generation, collection, storage and disposal of bio-medical waste generated from operation of hospital with 479 beds & 200 dental chairs capacity, subject to the conditions mentioned therein.

The HCE had lastly obtained Consent to Operate under the Water Act, 1974 vide no. CTOW/Renewal/PTA/2021/15717176 dated 21.06.2021 and the Air Act, 1981 vide no. CTOA/Renewal/PTA/2021/15717250 dated 21.06.2021, both having validity upto 31.03.2025 for operation of Hospital with 300 Bedded & 25 Dental Chair Facility, subject to certain conditions as mentioned therein. The HCE had also applied for obtaining varied consent to operate under the Water Act, 1974 and the Air Act, 1981 for increased capacity of 479 beds & 200 dental chairs on IP-BF portal on 07.01.2023, which was returned by PBIP office due to non-compliances.

The hospital was visited by officers of the Board on 25.09.2024 to verify the environmental compliances but the hospital was found violating the provisions of the Water Act, 1974 and the Air Act, 1981 and BMW Rules, 2016.

The HCF was given personal hearing before the Hon'ble Chairman of the Board on 27.11.2024, wherein it was decided as under: -

1. The authorization obtained by the hospital under the Biomedical Waste Management Rules, 2016 shall be cancelled, due to reasons as mentioned above.
2. The hospital shall deposit the bank guarantee amounting to Rs. 5.0 lacs renewed and submit it in the office of the Regional Office, Patiala of the Board, within 7 days.

3. The hospital shall apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital, within 7 days.
4. Environmental Engineer, Regional Office, Patiala in consultation with Environmental Engineer, Zonal Office-1, Patiala shall calculate the Environmental Compensation to be imposed on the hospital due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board, within 10 days.
5. The hospital shall deposit Environment Compensation(s) in the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for violating the Environmental norms, due to damage caused to the environment, for which orders shall be issued by the Board separately.
6. Environmental Engineer, Regional Office, Patiala shall process the consent as well as authorization applications to be applied by the hospital on merits.
7. Environmental Engineer, Regional Office, Patiala shall explain the reasons for delay in sending the report in the subject cited matter, within 7 days.
8. A team of officers of the Board comprising of Senior Environmental Engineer, Zonal Office-1, Patiala, Environmental Engineer, Zonal Office-1, Patiala and Environmental Engineer, Regional Office, Patiala shall visit the hospital to verify the latest status of compliance of environmental laws by the hospital. The team shall also carry out effluent monitoring during the visit and submit its detailed report with conclusive recommendations within one month.
9. It is made clear to the hospital that in case if continuous violation by the hospital is observed by the Board, the Board shall issue closure orders of the hospital u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 and the entire responsibility to shift the patients and make alternate arrangements will be of Medical Superintendent of the hospital.
10. Further action shall be taken immediately after the receipt of the report/recommendations from the above team.

The proceedings of the personal hearing dated 27.11.2024 were conveyed to the hospital vide Board's letter no. 4585 dated 09/12/2024 for compliance. Also, the authorization obtained by the hospital was cancelled vide Board's letter no. 4614 dated 09/12/2024.

A team of the officers of the Board headed by Senior Environmental Engineer (ZP-1) was visited the hospital on 03.02.2025 and contacted Sh Sachin Sahni, Head (F&B) & Sh. Surinder Singh, Project Head at site. During visit, it was observed as under:

1. The complex comprises of various components such as Hospital Section with 650 bedded capacity, Laboratory, 10 OTs; Dental College with Chairs; Medical Hospital Accommodation (Boys Hostel 1 no. and Girls Hostel 2 no.); Dental College Accommodation (Boys Hostel 1 no. and Girls Hostel 1 no.); Residences for Doctors, Nursing, Technical Staff (3 BHK, 2 BHK, 1 BHK units).
2. The representative informed that the domestic effluent from all components of complex is treated in the STP; the STP was inspected and found in operation. However, the condition of the clarifier has not improved & the weir loading was still uneven.
3. During the visit, samples were collected from the inlet, outlet, and both aeration tanks for monitoring purposes. These samples were sent to the HO Water Lab for analysis.
4. The STP outlet connects to 3 points; one leading to parks/ horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per karnal technology located on backside of the complex.

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5. The HCF has installed a new flow meter at the outlet of STP and the readings on the same was noted as 13270 m³.
6. The representative was again advised to provide separate energy meter on STP & maintain record of the same so that its operational schedule can be ascertained.
7. The HCF has provided new saplings in the plantation pockets near the backside gate but the tree saplings were of premature growth and the plantation pockets were not cleared of wild vegetation and developed with proper ridges & furrows in place. Further no proper distribution network has been provided for effective utilization of treated effluent into the plantation pockets and the treated effluent is being channelized through an open channel. A sample was also collected from the said open channel carrying treated effluent to the plantation pockets for monitoring purposes and was sent to the HO Water Lab for analysis.
8. Also, a lot of wastewater was found stagnated in the plantation pocket at rear end. The said plantation area was found covered in wild vegetation/ shrubs and required drastic improvement for effective utilization of treated effluent onto the said area. A sample was also collected of the wastewater stagnated in the said plantation pocket and was sent to the HO Water Lab for analysis.
9. The ETP installed for treatment of liquid waste was found not in operation. The representative informed that due to low occupancy and low generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to the STP. Therefore, due to no flow of effluent at outlet of ETP, sample of the same could not be collected.
10. The hospital has revamped the ETP installed with the laundry section and the same was found in operation. The representative of the HCF informed that the treated effluent is channelized to the STP. A sample was also collected from the outlet of the ETP for monitoring purposes and was sent to the HO Water Lab for analysis.
11. The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate. Sample of same wastewater was also collected from the stretch of the said drain leading outside premises into the storm water channels of the highway outside its main gate and was sent to the HO Water Lab for analysis.
12. A huge dump of E-waste was found stored open yard near the laundry section.
13. The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, and has now provided these rooms with door and lock & key arrangement.
14. Some Red-colored bags were opened and found that the bottles, gloves & tubings stored in bags were stored in un-cut condition.
15. Also, the huge dump of solid waste observed earlier near the plantation area adjoin the village of cremation ground was found cleared. However, it was noticed that the certain portion has been covered with fresh earth in the said area. Upon inspection, it was found that the hospital had buried Bio Medical Waste beneath said fresh earth and traces of ashes depicted that the said waste had been burnt before burying with fresh earth. The representative could not give any explanation regarding this unscientific disposal of bio medical waste.

Samples were collected from the inlet of STP, outlet of STP, both aeration tanks, Outlet of Laundry Section ETP, treated effluent leading to plantation area, stagnated wastewater in the plantation area & from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate. The samples were sent to HO Water Laboratory for analysis and as per the reports received from the laboratory, the sample collected from outlet of STP is not achieving the prescribed discharge standards w.r.t. BOD and Bio-Assay parameter; which depicts that the STP is not being operated properly by the HCE. The sample collected from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate; is not achieving the prescribed standards w.r.t. BOD

parameter; which depicts that the HCE is discharging untreated/ partially treated effluent outside the premises. Also, the concentration of low MLSS & MLVSS in the aeration tank of STP depicts that the STP is not being operated properly by the HCE.

The hospital has failed to apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital.

The hospital is violating the conditions of the consent to operate granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as well as the Bio-Medical Waste Management Rules, 2016, intentionally and deliberately.

As such, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Bio-Medical Waste Management Rules, 2016 issued to the hospital vide Board's letter no. 387 dated 16/04/2025 alongwith an opportunity to appear in person before the Chairman of the Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 23/04/2025 at 11:00 A.M with the following proposed directions: -

- i) That the hospital shall close down its operations and stop forthwith generating any Bio-Medical waste.
- ii) That the hospital shall not entertain/admit any new patient without the prior permission of the Board.
- iii) That the hospital shall stop forthwith discharging any effluent from its premises or through any mode.
- iv) That the hospital will immediately stop its activities and will not restart the same unless all necessary water pollution control measures are taken.
- v) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the hospital.
- vi) That environment compensation of suitable amount shall be imposed on the hospital for violating the environmental norms.
- vii) That DG set (s) (if any) installed by the hospital shall be sealed.

The representatives of the hospital attended the hearing and submitted a written reply which was taken on record. They informed that the hospital has revamped the STP by changing the clarifier. Also, the sand filters and activated carbon filters were replaced and energy meter also installed. He further informed that the plantation area has been cleared of unwanted vegetation and new saplings have been planted. ETP plant has also made operational and storm water channel of highway is cleared and no drainage of hospital water is connected to it. He assured to comply with the biomedical waste guidelines and to obtain varied consents of the Board.

After hearing the representatives of the hospital, officers of the Board and considering the material aspects of the case, the Chairman of the Board decided as under: -

1. Environmental Engineer, Regional Office, Patiala shall immediately encash the bank guarantee amounting to Rs. 5.0 lacs of the hospital lying with the Board.
2. Environmental Engineer, Regional Office, Patiala shall calculate the Environmental Compensation to be imposed on the hospital for further period i.e. after 27.11.2024 i.e. from last date of hearing due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board, within 07 days.
3. The hospital shall deposit the Environment Compensation to be imposed by the Board on it for violating the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016.

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4. The hospital shall comply with the entire observations raised by the team of the visiting officers of the Board within one month and shall immediately apply to obtain consent to operate of the Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016.
5. It was made clear to the hospital that in case the hospital again fails to comply with the environmental norms, strict action shall be taken including closure of the hospital without any further notice/opportunity.
6. The hospital shall prepare inventory of the E-waste lying within its premises and shall dispose off the same to the authorized E-waste recycler under the intimation of the Board.
7. A team of officers of the Board comprising of Senior Environmental Engineer, Zonal Office-1, Patiala, Environmental Engineer, Zonal Office-1, Patiala and Environmental Engineer, Regional Office, Patiala shall visit the hospital in the second week of June, 2025 to verify the contentions of the hospital made during the hearing and other compliance of environmental laws by the hospital and submit its detailed report with conclusive recommendations.
8. Further action shall be taken after the receipt of the report of the team of the officers after its visit.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

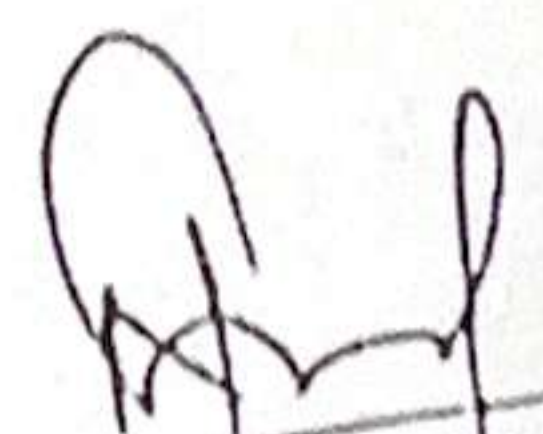
Endst. no. 758

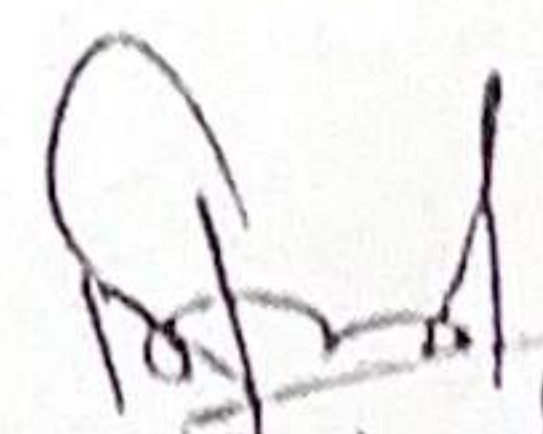
A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and compliance.


Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board
Dated 6/5/25

Endst. no. 759

A copy of the above is forwarded to the Senior Environmental Engineer (HQ-3), Punjab Pollution Control Board, Patiala for information and compliance.


Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board
Dated 6/5/25


Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Sub: Minutes of meeting dated 20.11.2025 of committee constituted for evaluating the Environmental Compensation to be imposed on defaulting industrial units / ULBs / HCFs and other establishments falling under the jurisdiction of RO Patiala.

The meeting of committee constituted for evaluating the Environmental Compensation to be imposed on defaulting industrial units / ULBs / HCFs and other establishments falling under the jurisdiction of Regional Office Patiala was held on 20.11.2025.

The following officers were present:

1. Er. Gursharan Dass Garg, Senior Environmental Engineer (HQ-1)
2. Er. Harinder Singh, Environmental Engineer (HQ-1/2)
3. Er. Kanwaldeep Kaur, Environmental Engineer (RO Patiala)

During meeting, the following case relating to Regional Office Patiala and received through Zonal Office, Patiala was analyzed.

M/s Gian Sagar Educational and Charitable Trust (Medical College & Hospital and Dental College & Hospital) Complex, Village Ram Nagar, Tehsil Rajpura, Distt. Patiala (OCMMS e-noting no.: 20221607)

The Project Proponent was issued notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Bio-medical Waste Management Rules, 2016 alongwith an opportunity of personal hearing before the Chairman of the Board on 23.04.2025, wherein it was decided that Environmental Engineer, Regional Office, Patiala shall calculate the Environmental Compensation to be imposed on the hospital for further period i.e. after 27.11.2024 i.e. from last date of hearing due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board, within 07 days.

Vide OCMMS e-noting no. 20221607, RO Patiala has calculated EC and ZO-1 Patiala has sent the case for EC verification as under:

- A. EC to be imposed on hospital due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974:**

Particulars	Values	
EC	$PI \times N \times R \times S \times LF$	
PI	32	-
N	147	w.e.f. 28.11.2024 i.e. from last date of hearing to date of hearing decision 23.04.2025.
R	500	-
S	1.5	-
LF	1	-
EC	$32 \times 147 \times 500 \times 1.5 \times 1 = \text{Rs. } 35,28,000/-$	

B. EC to be imposed on hospital due to violation of the provisions of the Bio-medical Waste Management Rules, 2016:

Particulars	Values	
EC	$HR \times T \times S \times R \times N$	
HR	55	As the HCF had increased its bedded capacity without obtaining authorization for the same (10), the ETP is not being operated as concluded from visit (10), improper segregation of BMW observed (20), On-site storage was found not adequate (10), found discharging its effluent outside premises (5); the Health Risk Factor is taken as 55 $[10 + 20 + 10 + 10 + 5]$
T	1	For 1.0 for Bedded Facility
S	1.5	for 500 and more bedded HCFs
R	250	Taken as generally
N	147	w.e.f. 28.11.2024 i.e. from last date of hearing to date of hearing decision 23.04.2025.
EC	$55 \times 1 \times 1.5 \times 250 \times 147 = \text{Rs. } 30,31,875/-$	

Observations of the committee:

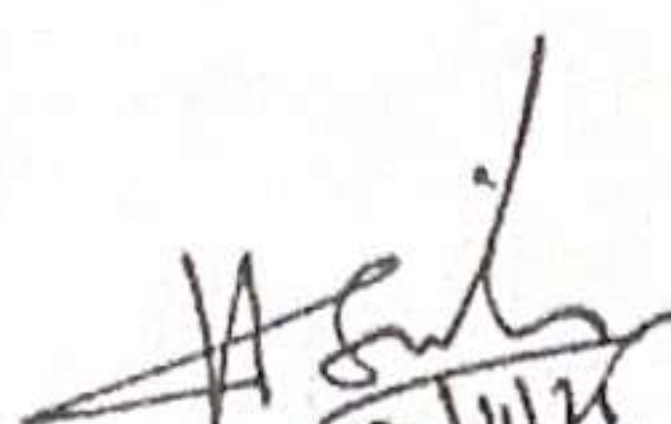
In case of EC for violation of Water Act, 1974:

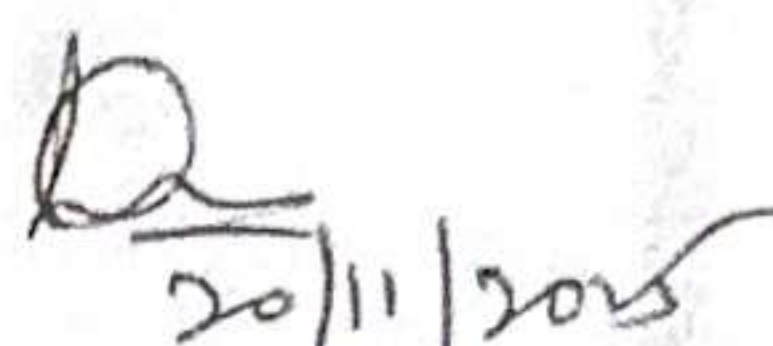
- The EC amounting to Rs. 35,28,000/- calculated for time period 28.11.2024 to 23.04.2025 seems in order.
- Submitted for approval for imposing EC amounting to Rs. **Rs. 35,28,000/-** for violation of the Water Act, 1974 during period 28.11.2024 to 23.04.2025.

In case of EC for violation of BMW Rules, 2016:

- The EC amounting to Rs. 30,31,875/- as calculated for time period 28.11.2024 to 23.04.2025 seems in order.
- Submitted for approval to impose EC of Rs. 30,31,875/- for violation of BMW Rules, 2016 during period 28.11.2024 to 23.04.2025.


20/11/2025
Er. Kanwaldeep Kaur
EE, RO Patiala


20/11/2025
Er. Harinder Singh
EE (HQ-1/2)


20/11/2025
Er. Gursharan Dass Garg
SEE (HQ-1)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ PUNJAB POLLUTION CONTROL BOARD

No. 25

Dated. 22/01/26

Subject: Imposition of Environmental Compensation (EC) upon Gian Sagar Educational and Charitable Trust (Medical College & Hospital and Dental College & Hospital) Complex, Village Ram Nagar, Tehsil Rajpura, District Patiala for violation of the provisions of Environmental Laws.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Board being the prescribed authority is implementing the provisions of the Environmental Laws i.e. the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made there under, in the State of Punjab.

2) The Gian Sagar Educational and Charitable Trust (hospital) was granted consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide CTOW/Renewal/PTA/2021/15717176 dated 21.06.2021 and CTOA/Renewal/PTA/2021/15717250 dated 21.06.2021 respectively, both having validity up to 31.03.2025 for operation of a hospital with a capacity of 300 beds & 25 dental chairs, subject to certain conditions as mentioned therein.

3) The Health Care Establishment (HCE) was granted authorization under the Bio-Medical Waste Management Rules, 2016 vide BMW/Fresh/PTA/2023/21566672 dated 30.07.2023 (having validity up to 30.08.2025) for generation, collection, storage and disposal of bio-medical waste generated from operation of hospital with 479 beds & 200 dental chairs capacity, subject to the special conditions that the hospital will apply and obtain varied consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

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PUNJAB POLLUTION CONTROL BOARD



Air (Prevention and Control of Pollution) Act, 1981 within one month and the hospital shall carry out various CER activities for abatement and control of pollution in coordination with the PPCB.

4) The Board has earlier imposed Environmental Compensation amounting to Rs. 1,86,24,000/- for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Rs. 13,20,000/- for violation of the provisions of the Bio Medical Waste Management Rules, 2016 upon Gian Sagar Educational and Charitable Trust (Hospital) in accordance with the methodology and scale of Environmental Compensation evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. Thus, total Environmental Compensation of Rs. (1,86,24,000/- + 13,20,000/-) Rs. 1,99,44,000/- (Rs. One crore ninety-nine lakh forty-four thousand only) was imposed upon Gian Sagar Educational and Charitable Trust (Hospital), Village Ram Nagar, Tehsil Rajpura, District Patiala by passing a detailed order no. 494 dated 11.11.2025.

5) That in compliance to the decisions of hearing held on 27.11.2024, a team of the officers of the Board headed by Senior Environmental Engineer, Zonal Office-1, Patiala visited the Gian Sagar Educational and Charitable Trust (Hospital) on 03.02.2025 when Sh. Sachin Sahni Head (F&B) and Sh. Surinder Singh, Project Head were contacted. The observations of the visiting team are mentioned below:

- a) The complex comprises of various components such as Hospital Section with 650 bedded capacity, Laboratory, 10 OTs; Dental College with Chairs; Medical Hospital Accommodation (Boys Hostel 1 no. and Girls Hostel 2 no.); Dental College Accommodation (Boys Hostel 1 no. and Girls Hostel 1 no.); Residences for Doctors, Nursing, Technical Staff (3 BHK, 2 BHK, 1 BHK units).
- b) The representative informed that the domestic effluent from all components of complex is treated in the STP; the STP was inspected and found in operation. However, the condition of the clarifier has not improved & the weir loading was still uneven

PUNJAB POLLUTION CONTROL BOARD



- c) During the visit, samples were collected from the inlet, outlet, and both aeration tanks for monitoring purposes. These samples were sent to the HO Water Lab for analysis.
- d) The STP outlet connects to 3 points; one leading to parks/ horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per karnal technology located on backside of the complex.
- e) The HCF has installed a new flow meter at the outlet of STP and the readings on the same was noted as 13270 m³.
- f) The representative was again advised to provide separate energy meter on STP & maintain record the same so that its operational schedule can be ascertained.
- g) The HCF has provided new saplings in the plantation pockets near the backside gate but the tree saplings were of premature growth and the plantation pockets were not cleared of wild vegetation and developed with proper ridges & furrows in place. Further no proper distribution network has been provided for effective utilization of treated effluent into the plantation pockets and the treated effluent is being channelized through an open channel. A sample was also collected from the said open channel carrying treated effluent to the plantation pockets for monitoring purposes and was sent to the HO Water Lab for analysis.
- h) Also, a lot of waste water was found stagnated in the plantation pocket at rear end. The said plantation area was found covered in wild vegetation/ shrubs and required drastic improvement for effective utilization of treated effluent onto the said area. A sample was also collected of the wastewater stagnated in the said plantation pocket and was sent to the HO Water Lab for analysis.
- i) The ETP installed for treatment of liquid waste was found not in operation. The representative informed that due to low occupancy and low generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to the STP. Therefore, due to no flow of effluent at outlet of ETP, sample of the same could not be collected.

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- j) The hospital has revamped the ETP installed with the laundry section and the same was found in operation. The representative of the HCF informed that the treated effluent is channelized to the STP. A sample was also collected from the outlet of the ETP for monitoring purposes and was sent to the HO Water Lab for analysis, and the results have been summarized in the note preceding the recommendations.
 - k) The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate. Sample of same wastewater was also collected from the stretch of the said drain leading outside premises into the storm water channels of the highway outside its main gate and was sent to the HO Water Lab for analysis, and the results have been summarized in the note preceding the recommendations.
 - l) A huge dump of E-waste was found stored open yard near the laundry section.
 - m) The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, and has now provided these rooms with door and lock & key arrangement.
 - n) Some Red-colored bags were opened and found that the bottles, gloves & tubings storage bags were stored in un-cut condition.
 - o) Also, the huge dump of solid waste observed earlier near the plantation area adjoin the village of cremation ground during visit on, was found cleared. However, it was noticed that the certain portion has been covered with fresh earth in the said area. Upon inspection, it was found that the hospital had buried Bio Medical Waste beneath said fresh earth and traces of ashes depicted that the said waste had been burnt before burying with fresh earth. The representative could not give any explanation regarding this unscientific disposal of bio medical waste.
- 6) That during the conduct of visit on 03.02.2025, samples were collected from the inlet and outlet of STP, both aeration tanks, Outlet of Laundry Section ETP, treated



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effluent leading to plantation area, stagnated wastewater in the plantation area and from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate. The samples were sent to Head Office, Water Laboratory for analysis and as per the reports received from the laboratory, the sample collected from outlet of STP was not achieving the prescribed discharge standards with regard to BOD and Bio-Assay parameter, which depicted that the STP is not being operated properly by the Health Care Establishment (HCE). The sample collected from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate was also not achieving the prescribed standards with regard to BOD parameter, which depicted that the Health Care Establishment (HCE) is discharging untreated/partially treated effluent outside the premises. The concentration of low MLSS & MLVSS in the aeration tank of STP also depicted that the STP is not being operated properly by the HCE.

7) The Health Care Establishment has failed to apply for obtaining varied consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as well as fresh authorization under the Bio Medical Waste Management Rules, 2016 for the total beds / chair's capacity of the hospital.

8) In view of the continuing violations, Gian Sagar Educational and Charitable Trust (Hospital) was issued notice vide letter no. 387 dated 16.04.2025 to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Bio Medical Waste Management Rules, 2016 with an opportunity of hearing before the Chairman of the Board on 23.04.2025 with proposed directions and one of which was that Environmental Compensation of suitable amount shall be imposed on the hospital for violating the environmental norms.

9) That Col. A.K. Mishra, Principal, Sh. Vivek Kumar, BME and Sh. Vikas, HR attended the hearing before the then Chairman of the Board on 23.04.2025 and submitted written reply

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which was taken on record. The representatives of the hospital stated that the hospital has revamped the STP by changing the clarifier. Also, the sand filters and activated carbon filters were replaced and energy meter also installed. The representatives further informed that the plantation area has been cleared of unwanted vegetation and new saplings have been planted. ETP plant has also made operational and storm water channel of highway is cleared and no drainage of hospital water is connected to it. The representatives assured to comply with the biomedical waste guidelines and to obtain varied consents of the Board.

10) That after hearing the representatives of the hospital, officers of the Board and considering the material aspects of the case, the then Chairman of the Board has taken certain decisions and one of the decision was that Environmental Engineer, Regional Office, Patiala shall calculate the Environmental Compensation to be imposed on the hospital for further period i.e. after 27.11.2024 i.e. from last date of hearing due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board.

11) It is relevant to brought on record that the Hon'ble Supreme Court of India has considered the Principles of Precaution, Sustainable development and Polluter Pay's and decided to strictly implement the same. The decisions so taken by the Hon'ble Supreme Court of India are summarized herein below:

- a) The concept of precautionary principle was considered in M.C Mehta versus Union of India and others and vide judgment dated 11.10.1996 the Hon'ble Supreme Court of India held that the Precautionary Principle has been accepted as a part of the Law of the land.
- b) The concept of sustainable development was considered in M.C



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Mehta versus Union of India and others (1997) 2 SCC 353 and it was decided by the Hon'ble Supreme Court of India that the development is essential for the economy of the country but at the same time the environment and eco systems have to be protected.

- c) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and others v/s Union of India and others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.

12) That due to continuous violation of the provisions of the environmental laws as explained herein above, the Health Care Establishment has made itself liable for imposition of Environmental Compensation on the basis of Polluter Pay's Principle.

13) That in compliance to the above decision of the hearing held on 23.04.2025, the Regional Office, Patiala has calculated the Environmental Compensation for the violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Bio Medical Waste Management Rules, 2016 and the same was referred to EC verification committee constituted by the Board for evaluating the Environmental Compensation to be imposed on defaulting industrial units/ ULBs / HCFs and other establishments. The EC verification committee has considered the case in its meeting held on 20.11.2025. The EC verification committee after due consideration of the matter in consultation with Environmental Engineer, Regional Office, Patiala observed that the hospital falls under large scale red category unit and calculated the Environmental Compensation for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 for the period from 28.11.2024 (from the last date of hearing) to 23.04.2025 (date of hearing) amounting to Rs.35,28,000/- by applying the methodology and scale evolved by the Central Pollution Control Board and for violation of the provisions of the Bio Medical Waste Management



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Rules, 2016 from 28.11.2024 (from the last date of hearing) to 23.04.2025 (date of hearing) amounting to Rs. 30,31,875/- by applying the formula also evolved by Central Pollution Control Board for health care establishments. The calculations made by the EC verification committee are reproduced below:

- A) EC to be imposed on hospital due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.

Particulars	Values
EC	$PI \times N \times R \times S \times LF$
PI	32 -
N	147 w.e.f 28.11.2024 i.e. from last date of hearing to date of hearing decision 23.04.2025.
R	500 -
S	1.5 -
LF	1 -
EC	$32 \times 147 \times 500 \times 1.5 \times 1 = \text{Rs. } 35,28,000/-$

- B) EC to be imposed on hospital due to violation of the provisions of the Bio Medical Waste Management Rules, 2016.

Particulars	Values
EC	$HR \times T \times S \times R \times N$
HR	55 As the HCF had increased its bedded capacity without obtaining authorization for the same (10), the ETP is not being operated as concluded from visit (10), improper segregation of BMW observed (20), on-site storage was found not adequate (10), found discharging its effluent outside premises (5); the Health Risk Factor is taken as 55 (10+20+10+10+5)
T	1 For 1.0 for Bedded facility
S	1.5 for 500 and more bedded HCFs
R	250 -
N	147 w.e.f. 28.11.2024 i.e. from last date of hearing to date of hearing decision 23.04.2025.
EC	$55 \times 1 \times 1.5 \times 250 \times 147 = \text{Rs. } 30,31,875/-$

- 14) That the methodology and scale of Environmental Compensation for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Bio Medical Waste Management Rules, 2016 has been evolved by the Central Pollution Control Board with the approval of the Hon'ble National Green Tribunal and the Punjab Pollution

PUNJAB POLLUTION CONTROL BOARD



Control Board has adopted the same. The Environmental Compensation amounting to Rs. 35,28,000/- for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Rs. 30,31,875/- for violation of the provisions of the Bio Medical Waste Management Rules, 2016 has been calculated and imposed in accordance with the said methodology and scale of Environmental Compensation. Thus, total Environmental Compensation is calculated to be Rs. (35,28,000/- + 30,31,875/-) Rs. 65,59,875/- (Rs. Sixty-Five Lakh fifty-nine thousand eight hundred seventy-five only).

15) That in view of the above stated facts, Gian Sagar Educational and Charitable Trust (Medical College & Hospital and Dental College & Hospital), Village Ramnagar, Tehsil Rajpura, District Patiala through its director is hereby directed to deposit an amount of Rs. 65,59,875/- (Rs. Sixty-Five Lakh fifty-nine thousand eight hundred seventy-five only) as environmental compensation with the office of the Punjab Pollution Control Board for degrading and damaging the environment for the period as recorded above, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.

16) The Environmental Compensation aforementioned has been imposed by the then Chairman of the Board after affording due opportunity of hearing to Gian Sagar Educational and Charitable Trust. The present order is being issued by the undersigned Member Secretary, Punjab Pollution Control Board after of the verification of Environmental Compensation by the EC verification committee and with the approval of the competent authority of the Board.

17) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala is directed to ensure compliance of directions issued to the Gian Sagar Educational and Charitable Trust.


Member Secretary

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Rahul Clerk <courtclerk@aparlaw.in>

Advance Service of Reply in Appeal No. 12/2026 & Appeal No. 20/2026 – Gian Sagar Educational And Charitable Trust Vs Punjab Pollution Control Board

1 message

Rahul Clerk <courtclerk@aparlaw.in>
To: shubhambhalla@hotmail.com
Cc: Apar Gupta <office@aparlaw.in>

Mon, May 25, 2026 at 1:04 PM

Dear Sir/Madam,

Please find attached herewith the Reply filed on behalf of the Respondent – Punjab Pollution Control Board, in the matter titled “Gian Sagar Educational and Charitable Trust Vs. Punjab Pollution Control Board”, bearing Appeal No. 12/2026 and Appeal No. 20/2026, pending before the Hon’ble National Green Tribunal, New Delhi.

Kindly treat the present email as advance service of the aforesaid Reply to the concerned parties.

Thanking you.

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Kind regards

Rahul

Court Clerk

Law Office of Apar Gupta

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Reply of Appeal No 12 of 2026.pdf



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